which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Communications (including National Highways)'."

DEMAND NO. 86—MERCANTILE MARINE

"That a sum not exceeding Rs. 1,18,74,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Mercantile Marine'."

DEMAND NO. 87—LIGHTHOUSES AND LIGHTSHIPS

"That a sum not exceeding Rs. 1,00,19,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Lighthouses and Lightships'."

DEMAND NO. 88—AVIATION

"That a sum not exceeding Rs. 6,45,54,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Aviation'."

DEMAND NO. 89—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF TRANSPORT

"That a sum not exceeding Rs. 2,81,68,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Other Revenue Expenditure of the Ministry of Transport'."

DEMAND NO. 137—CAPITAL OUTLAY ON ROADS

"That a sum not exceeding Rs. 54,73,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Capital Outlay on Roads'."

DEMAND NO. 138—CAPITAL OUTLAY ON PORTS

"That a sum not exceeding Rs. 2,44,27,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Capital Outlay on Ports'."

DEMAND NO. 139—CAPITAL OUTLAY ON CIVIL AVIATION

"That a sum not exceeding Rs. 4,53,28,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Capital Outlay on Civil Aviation'."

DEMAND NO. 140—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT

"That a sum not exceeding Rs. 6,30,75,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Other Capital Outlay of the Ministry of Transport'."

15.24 hrs.

MINISTRY OF LAW

Mr. Deputy-Speaker: Now, we take up the Demands of the Ministry of

[Mr. Deputy-Speaker]

Law. Only three hours are allotted.

DEMAND NO. 74—MINISTRY OF LAW

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 42,22,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Ministry of Law'."

DEMAND NO. 75—ELECTIONS

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 78,74,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Elections'."

DEMAND NO. 76—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW

Mr. Deputy-Speaker: Motion moved:

"That a sum not exceeding Rs. 2,02,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

Mr. Deputy-Speaker: Hon. Members may now move their cut-motions subject to their being otherwise admissible.

Shri Yashpal Singh (Kairana): I beg to move:

(i) "That the demand under the head Ministry of Law be reduced by Rs. 100."

[*Delay in ranslation of various Central Acts into Hindi* (18)].

(ii) That the demand under the head Ministry of Law be reduced by Rs. 100."

[*Delay in enacting legislation on the Hindu Religious Endowments and Hire-Purchase System as recommended by the Law Commission.* (19)].

(iii) That the demand under the head Elections be reduced by Rs. 100."

[*Allotment of symbols for Independent candidates* (20)].

(iv) "That the demand under the head Elections be reduced by Rs. 100."

[*Need for revision of election laws on the lines of experience gained during the last twelve years* (21)].

Dr. M. S. Aney (Nagpur): I beg to move:

(i) "That the demand under the head Ministry of Law be reduced by Rs. 100."

[*Need to appoint Enquiry Committee on Mohamedan Law* (22)].

(ii) "That the demand under the head Elections be reduced by Rs. 100."

[*Need for expeditious disposal of election disputes* (23)]

Shri P. K. Deo (Kalahandi): I beg to move:

(i) "That the demand under the head Elections be reduced by Rs. 100."

[*Need for electoral reforms to make the elections cheaper and less complicated* (24)].

(ii) "That the demand under the head Elections be reduced by Rs. 100."

[*Need to allot to Independent candidates symbols which are otherwise allotted to political parties, in a State where no such political party has been recognised and where the consent of the party has been obtained for the use of such symbol* (25)].

Dr. M. S. Aney: I beg to move:

"That the demand under the head other Revenue Expenditure of the Ministry of Law be reduced by Rs. 100."

[*Need to accelerate the work of Law Commission by publication of translation of laws in Hindi* (26)].

Shri R. Barua: I beg to move:

"That the demand under the head Ministry of Law be reduced by Rs. 100."

[*Need for evolving effective machinery to give legal aid to the poor.* (27)].

Mr. Deputy-Speaker: The Demands and the Cut Motions are now before the House.

Shri Daji: Speaking on the Demands of the Ministry of Law, I would like to reiterate once again what was mentioned last year and the year before, to which the Minister gave heartening replies, he always gives heartening replies, namely the question of the maintenance and furtherance of the rule of law. In the modern concept of jurisprudence, an organised, decent system of law is the *sine qua non* for the maintenance of the rule of law, and, therefore, it is not merely sufficient that we accept the letter of the law, but we also examine the causes and reasons which lead to the weakening of the rule of law wherever it occurs or its strengthening, if that be the case. I submit that all that is required for the strengthening of the rule of law is not being done in our country, howsoever we may like it to be strengthened.

Rule of law should not be constructed merely as the independence of the judiciary or the supremacy of law. Of course, they are parts of it. But, as long as modern social concepts are not written into the fabric of the rule of law, the supremacy and the maintenance of the rule of law will be very difficult.

I concede that it is for the majority party and minority parties, for every one in a democracy to help in the maintenance of the rule of law, but the over-all burden, and the most important responsibility, rests with the party in power, the majority party, because it is the majority party which can subvert or weaken the rule of law indirectly, if not directly.

In this connection, I am constrained to remark that it is very unfortunate that persons placed in high positions of power have been flagrantly violating the spirit of the rule of law. I refer to the appointment of the Das Commission. The Das Commission is a Commission under the Commissions of Inquiry Act. It may not be exactly a judicial Commission, but no one will deny it is a quasi-judicial Commission with quasi-judicial powers. And the person who is hauled up before it is no less a person than the Chief Minister. Even when the Commission is enquiring, he makes bold to make a statement: "I know what the judgment of the Das Commission will be. It will be a slap on the face of the Opposition who have arraigned me before the Commission." If such a thing happens in the country when the Commission is holding its session from day to day, that the Chief Minister who is arraigned before the Commission comes out and makes such a statement, certainly I think it strikes at the root of the rule of law, of the maintenance of the spirit of the rule of law, to which we are all wedded. What would have happened to the Chief Minister if he had said any such thing about a case

[Shri Daji]

pending in a court of law? Just because technically the Das Commission has not the power to haul up persons for contempt, he is today scot-free. If he had passed remarks about a case pending before a High Court, he would have been hauled up for contempt.

Shri K. N. Tiwary (Bagaha): Has he made such a statement?

Shri Daji: Yes, he has made such a statement.

Shri K. N. Tiwary: He has denied it.

Shri Daji: That always he does.

The question of the rule of law should be looked at from two aspects. If approach to justice is very costly, the common people are deprived of its benefit, and it is as good as the denial of the rule of law. We have been making these complaints again and again, and the Minister has been saying that some legal aid scheme is being drawn up.

The Minister of Law (Shri A. K. Sen): For the Scheduled Castes and Scheduled Tribes.

Shri Daji: Only for them, but they are not the only poor sections of the community, and something more positive should be done to give legal aid to the poor. Otherwise, merely saying that the legal remedy is available, which they cannot take advantage of because they have no money, is hardly a solace. Therefore, I said last year and again I say now that if justice is to be measured in scales of gold, it will cease to be justice.

Another aspect of the matter, which I had dealt with last year and the year before also, is the question of appeals. I do not understand the logic of stamp fees being charged on appeals. You may admit an appeal or not.

Shri A. K. Sen: This is a State subject.

Shri Daji: I am taking of the whole concept of the rule of law, and how you can enrich it.

Shri Ranga (Chittoor): Have we to pay stamp fees on appeal? It becomes twice.

Shri Daji: Not only twice, thrice. It is really penalising the citizens for a possible mistake of the judiciary. It is no solace being told we will get it back. In most cases we do not have money to go in appeal. In a couple of cases, senior lawyers said they were good cases for appeal, but my client could not afford to foot the bill, and, therefore, we had to be content with whatever justice or injustice there was. Therefore, this aspect should be examined in detail.

Then, I come to a very important question, about which we were all agitated this morning. I am not going to discuss the merits of the case. They are better not discussed. In fact, I think that the approach to the whole crisis which has come about, a constitutional crisis as the hon. Speaker was pleased to say, should be not merely from the aspect of the independence of the judiciary or the sovereignty of the legislature; it has to be viewed in a wider concept and perspective. Though I agree with the sentiment expressed by the hon. Law Minister about the judiciary and its independence, I think it should not be the last word on the matter and the lopsided impression given this morning should not go because the sovereignty of the duty elected legislature is also of equal importance and we cannot easily barter away this. Actually speaking, it is the sovereignty of the Constitution; in our country Constitution is sovereign. The question arises:, whose interpretation of the powers given by the Constitution would be final? . . . (*Interruptions*).

Shri Ranga: The courts.

Shri Daji: Why is there this deadlock? The deadlock shows two things: (a) weakening of the spirit of law and (b) the pitfalls that beset us when we try to graft English conventions to our system without giving any serious thought to them. Here, I hold the Law Ministry responsible because the question came up forcibly sometime back, when the *Blitz* case was discussed here. Ever since, the Press and the Members of Parliament have been asking for a law codifying the privileges. It is now fourteen years since 26th January 1950 when our Constitution came into force; yet the Law Ministry have not thought it fit to codify the privileges.

Shri A. K. Sen: It is for the Ministry of Parliamentary Affairs.

Shri Daji: But it is you who replied to this question. Because these have not been properly codified, there is this confusion. Let us not take sides in this confusion or discuss the merits of the case. This side or that side may be slightly wrong or right. But we are left with a situation when the Speaker has been summoned by the court for contempt of court and the Judge had been summoned by the Speaker for contempt of the assembly. It is a serious constitutional crisis and we need not take any partisan attitude; they are both wings of a democratic structure and their respective rights and jurisdiction should be respected.

Dr. M. S. Aney: On a point of order, Sir. If a discussion on a certain point has been ruled out by the Speaker in one form, can that matter be discussed again in the House, in another form or on another occasion?

Mr. Deputy-Speaker: He is not discussing the merits. Please do not bring in the merits. He is speaking about the failure of the Law Ministry to bring in a law of privileges.

Shri Daji: I have scrupulously kept out the merits of the case. I am afraid that an identical crisis may also develop in M.P. Already an identical situation has arisen; a man is already in jail for contempt of the House; I am afraid that I may not listen to an AIR news today or tomorrow that a similar situation had arisen in M.P. also. The whole machinery is brought to ridicule and we cannot sit at the Centre like this. We are not the sole custodians but we are important custodians of the Constitution and we cannot let things to drift.

When we were discussing last time the constitutionality of the Defence of India Rules the hon. Minister with bravado said: if anyone has suffered damage due to *ultra vires* acts under the Defence of India Rules, I will reimburse them.

Shri A. K. Sen: If I am quoted, I should like to be quoted correctly. I did not say that I shall take responsibility, personally.

Shri Daji: All right; let the Government take responsibility. I understand Government is considering bringing forward a 19th amendment or 18th amendment to the Constitution, retrospectively validating all illegal or *ultra vires* action under the Defence of India Rules because there are doubts cast by courts about the rules framed; a statement was made that when the Emergency is lifted such an amendment would be brought forward. It is difficult to say what all kinds of damages, illegal acts, loss of life, liberty and property would be there which it may entail. It is something which goes against the spirit of the rule of law, if not the letter. It would be a serious set-back to our growing democracy.

Every year, there is reference to separation of judiciary but somehow or the other in many parts of the country, it has not come into effect—sometimes due to financial reasons, sometimes due to administrative diffi-

[Shri Daji]

culties. The executive is still not ready to really part with its power and it wants to maintain its supremacy. Energetic and compelling steps should be taken so that we have this bulwork of democracy.

There are one or two points about elections. Unless something radical is done, all of us will be in difficulties—irrespective of parties. Elections are becoming prohibitively expensive. Whatever be the returns filed or limits fixed—I do not comment upon them; it is a reflection on us individually and collectively—elections and by-lections are prohibitively expensive and many people ruin their entire fortunes. They are, therefore, forced to adopt the only alternative: to go and beg at the gates of money-bags. As the proverb goes, on who pays the piper, calls the tune. When you go to them with folded hands, how can you take steps energetically to implement socialism of the Bhubaneswar variety or even democratic reforms in an unhindred and unhampered way? I am giving this warning with all the solemnity at my command. Let us all get together and sit in a conference and decide how we can simplify the election machinery. Otherwise, democracy will become the handmaid of money-bags; there will be negation of democracy.

By a recent notification, the Election Commission have said that in those States where a party is not recognised, party symbols will not be given and all will be treated as independents. That will mean that in the same city candidates of the same party will have different symbols. The Commission says that it is based on the percentage of votes obtained in the last election. The previous position was better and more reasonable and it was a more beneficial arrangement: if anybody wanted a symbol, and if nobody else wanted that symbol, it was given. That was a fairer arrangement to smaller parties and more conducive to democracy.

Shri Ranga: All are smaller parties except Congress.

About the Advocates Act, we had passed some amendments, and some other amendment is going to come about. Whatever is good may be contemplated to be done, but then, unless a system of examinations is set up and the Bar Councils are prepared for it, we must not go on amending the Act twice a year, shifting the examinations from January to July and then from July to January. It is not good. Let us first get together and see whether all the Bar Councils are ready with the machinery to train them and coach them and help them and hold their examinations. Only then the amending Act should be brought and the Act should be applied. Probably, it may take a year or more, but it does not matter.

Then, I may draw the attention of the Law Minister to one difficulty. The Home Ministry has extended our IPC, CPC and other Acts to the territory of Goa. That was what we have always been demanding and it was a good thing. But now the result is that the local magistrates and judges there do not know anything of our law. The lawyers there are old lawyers and they have been dealing with the French or the Portuguese legal systems. They do not know our system, and the judges or the magistrates there have refused permission for lawyers from outside to come and appear. A case went up to the high court, and the high court had also stated that it would be desirable that lawyers from outside are allowed there, but then it is within the discretion of the local judge or magistrate. There is a sort of conflict developing between the local lawyers and others there. Unless the people there take adequate steps to train themselves in the new system which has been extended to Goa, this will cause great injustice to the people of Goa.

Dr. M. S. Aney: Goa or Pondicherry?

Shri Daji: Goa and Pondicherry: both. So, sir, these are my points which have to be considered and the grievances of the people redressed at the earliest. Above all else, you must maintain and further strengthen the rule of law which alone is the bedrock of democracy which is pregnant with the social concept and content whereby justice is not denied even to the poor.

श्री यशपाल सिंह : उपाध्यक्ष महोदय, मैं चाहता था कि मैं माननीय विधि मन्त्री को मुबारकबाद दूं लेकिन कोई ग्राउण्ड ऐसी नहीं मिली कि मैं उनको मुबारकबाद दे सकूं । मैंने बहुत देखा साल भर के काम को और मैंने सोचा कि डा० एनक्रूमा तो एक डिक्टेटर हैं लेकिन हमारे माननीय मन्त्री जो एक डेमोक्रेसी के मिनिस्टर हैं लेकिन उनके द्वारा डा० एनक्रूमा से भी ज्यादा सख्त क़दम यहां की जुडिशिएरी को लाचार करने के लिए उठाये गये हैं । यह जो बिल तक़सीम किया गया है जजेज इनक्वायरी बिल इसमें साफ यह लिखा गया है :—

> "The President, on receipt of a report or otherwise is of opinion that there are good grounds for making an investigation into the misbehaviour or incapacity of a judge, he may constitute a special tribunal for the purpose of making such an investigation and forward the grounds of such investigation to the special tribunal."

अब मिसबिहेवियर का मतलब यही होता है कि जो कांग्रेसी वजीरों का कहना न माने । आज तक हमारा यह ट्रैडीशन रहा है कि जजेज लोग हिन्दू बेवाओं की तरह से रहते थे । जैसे हिन्दू विडोज रहती थीं वैसे जज लोग रहते थे लेकिन आज यह हालत है कि मेरे साथ आप एक स्टेट में चलियेगा वहां के चीफ़ मिनिस्टर के पीछे पीछे वहां के हाईकोर्ट का चीफ़ जस्टिस इस तरीक़े से घूमता है जैसे कि वह उनका प्राइवेट सैक्रेटरी हो या पी० ए० हो । किसी भी देश में ऐसी हालत नहीं हो सकती । अगर हम अपनी जुडिशियरी को शुद्ध रखना चाहते हैं तो कम से कम हमें यह वायदा करना पड़ेगा कि उसके मामले में कोई दखल न दे क्योंकि इस कांस्टीटयूशन की गार्जियन जुडिशियरी है । यहां मैं केस की तरफ़ नहीं जाता लेकिन यह हमारे सारे देश के लिए बड़ी लज्जा की बात है कि यू० पी० के साढ़े ७ करोड़ इंसानों के ऐटमौसफियर में यह बात गूंज रही है कि स्पीकर साहब ने जज साहब का वारण्ट कर दिया है और जज साहब ने स्पीकर को गिरफ्तार करने का वारण्ट ईश्यू कर दिया है । यह हालत किसी भी देश के लिए सुन्दर नहीं हो सकती । हमारे यहां डेमोक्रेसी चलती है । ४४ करोड़ इंसानों में से अगर ४३,९९,९९,९९९ आदमी भी उसके खिलाफ हों तो भी एक इंसान केशवसिंह को मौक़ा देना पड़ेगा कि वह अपनी आवाज़ को बुलन्द कर सके और अदालत का दरवाजा खटखटा सके. . .

उपाध्यक्ष महोदय : उस केस का जिक्र माननीय सदस्य न करें ।

श्री यशपाल सिंह : मैं केस की मैरिट्स की तरफ़ नहीं जा रहा हूं । मैं तो महज जनरल तौर पर अर्ज कर रहा हूं । यह कोई मैरिट का सवाल नहीं है । जब तक कि वजीर लोग और कांग्रेसी लोग, रूलिंग पार्टी के लोग मजिस्ट्रेटों से अलग नहीं रहेंगे तब तक हमारा इंसाफ़ सही सही नहीं चल सकना है ।

दूसरा मुझे सख्त ऐतराज़ एलेक्शन में है । जो ग्राम पंचायतें और न्याय पंचायतें हैं उन न्याय पंचायतों को वोटों से तय किया जाता है है कि कौन इनका सरपंच बनेगा । मतलब यह होता है कि कि वह पंच जिसका वोट लेकर जाता है उस के लिए उसके दिल में जरूर सौफ्ट कोरनर रहेगा । कहीं ऐसा नहीं होता कि जज को इंसाफ़ करने वालों को वोटों से चुना जाय । उसेकी काबलियत और उसके कैरेक्टर को देख कर उसकी नियुक्ति होनी चाहिए । उसका एलैक्शन नहीं होना चाहिए । ग्राम सभा में आज ऐसा हो रहा है कि एक न्याय अदालत में ४-४ क़त्ल इसलिए हो जाते

[श्री यशपाल सिंह]

हैं कि उन्होंने उनको अपना प्वाएंट ऑफ़ प्रैस्टिज बना लिया है । इंसाफ़ को वह लोग भूल गये। अंग्रेज़ के खिलाफ़ हम लोग लड़े थे और अंग्रेजों को हमने यहां से उखाड़ा लेकिन अंग्रेजों ने कभी भी हाईकोर्ट के जजेज के मामले में मदाख़लत नहीं की । लोकमान्य तिलक जो कि हमारे सबसे बड़े लीडर थे वह भी चीफ़ जस्टिस के खिलाफ़ दावा दायर कर सकते थे लेकिन कभी अंग्रेज ने कोशिश नहीं की थी कि वह उस मामले में दख़ल दे । आज सबसे बड़ी दिक्कत यह है कि ऐटमौसफियर में यह बात पैदा हो गयी है कि यह मुखालिफ़ पार्टी का वकील है इसको हाईकोर्ट में खड़ा मत करना । दूसरे देशों में ऐसा नहीं होता है । उन्होंने अपनी डेमोक्रेसी के लिए कुर्बानियां दी हैं । इंगलैंड के वजीर आजम वहां के प्राइम मिनिनिस्टर खुद छोड कर चले जाते हैं । मिस कीलर के एक छोटे से खत से वहां का वजीर आजम खुद ब खुद अपने ओहदे से दस्तबरदार हो जाता है लेकिन यहां हालत यह है कि पंजाब के चीफ मिनिस्टर के खिलाफ तहकीकात हो रही, रोजाना जलुस निकलते हैं, पबलिक में ऐजिटेशन होता है लेकिन फिर भी वह चीफ मिनिस्टर की कुर्सी पर मजबूती से बैठे हुए हैं । आप के इसी कानून के अन्दर एक पुलिस सब इंस्पैक्टर के खिलाफ अगर इनक्वायरी होती है तो पहले उस की पेटी रखवा ली जाती है । पहले उस को ससपैंड किया जाता है । उस को मुअतिल करने के बाद फिर इनक्वायरी होती है । लेकिन जो एक इतना बड़ा सूबे का चीफ मिनिस्टर है उस के खिलाफ इनक्वारी चल रही है जलुस निकलते हैं, जनता में मांग की जा रही है कि वह इस्तीफा दे लेकिन कोई सुनने और देखने वाला नहीं है । इसलिये इन चीजों का इलाज तो तभी हो सकता है जब हम सोचें कि यह डेमोक्रेसी हमारी अपनी है और हमें इसको चलाना है । आज क्या है ? थोड़े से आदमी मुट्ठी भर लोग सताधीश हैं और वे जिस तरह से चाहते हैं कानून को अपनी सहुलियत के लिए तोड़ मरोड़ लिया करते हैं । कानून को मोम की नाक समझ रखा है । आज जब हम कांस्टीट्यूशन को अमेंड करते हैं तो ऐसे ही मालूम होता है जो रुलिंग पार्टी के मफहूम को फिट नहीं करता उसको वह तबदील कर लेते हैं । और जब जी चाहता है कांस्टीट्यूशन में अमेंडमेंट करा लेते हैं । अगर इस तरह से मनमानी करते रहेंगे तो हमारा इंसाफ ओह हमारा कानून नहीं चल सकेगा ।

इलेक्शन का तरीका इतना नाजायज तरीका है कि उस मे ग़रीब आदमी, इंसाफ़ करने वाला आदमी और एक ईमानदार आदमी आगे नहीं आ सकता है । मैं ख़ास तौर पर माननीय विधि मंत्री को इसलिए भी कह देना चाहता हूं कि वह जरा कामराज प्लान का भी जिक्र करते हैं । मैं आप के फ़ायदे के लिए कहना चाहता हूं कि कामराज प्लान इस तरह कामयाब नहीं हो सकता । चूंकि जो लोग सफरर्स हैं, जो लोग पीछे पड़े हुए हैं और जो लोग विकटिमाइज्ड हैं, आज तक कोई सलीका ऐसा पता नहीं हो सका है कि वह जा कर अपना इंसाफ़ ले सकें । आख़िर इस कोर्ट फ़ीस के क्या मायने ? एक आदमी का सिर फूटता है, जिस का सिर फूटता है वह दावा दायर करने जाता है, जिसके साथ बेइंसाफ़ी होती है वह दावा दायर करने जाता है और वहां उस से कोर्ट फ़ीस दाखिल करने के लिए कहा जाता है । मेरा कहना यह है कि यह कोर्ट फ़ीस का कानून जो है यह बइंसाफ़ी के ऊपर है । यह अन्याय के ऊपर है, यह अत्याचार के ऊपर है । जिस के साथ बेइंसाफ़ी हुई है अगर उस के पास कोर्ट फ़ीस देने के लिए नहीं है, वह स्टाम्प नहीं लगा सकता तो उसे हरगिज इंसाफ़ नहीं मिलेगा । जिस तरीके से सुप्रीम कोर्ट मे कोर्ट फ़ीस की जरूरत नहीं है उसी तरह से हाईकोर्ट्स

और छोटी छोटी अदालतों को भी कोर्ट फ़ीस से मुस्तसना किया जाय । प्रत्येक नागरिक को इंसाफ़ दिया जाय ।

एक तरफ़ हम कहते हैं कि ग़रीबों का राज्य होगा, किसानों और मजदूरों का राज्य होगा तो यह कोर्ट फ़ीस वाली बात भी आप को उठानी पड़ेगी क्योंकि मजदूर के पास पैसे नहीं है कि वह इंसाफ़ पाने के लिए कोर्ट फ़ीस दाखिल कर सके । इसलिए कोर्ट फ़ीस को यकक़लम ख़त्म किया जाय ।

15.48 hrs.

[SHRI THIRUMALA RAO *in the Chair*]

इसके साथ ही साथ सब से जरूरी बात यह है कि एलेक्शन में सुधार किया जाय । माननीय मिनिस्टर की बड़ी भारी जिम्मेदारी है । ४४ करोड़ इंसानों की जिम्मेदारी है कि एलेक्शन में सुधार किया जाय । एलेक्शंस में जो धांधलेबाजियां होती हैं अगर उस मे थोड़ा सुधार कर दिया जाय तो बेहतर होगा । किसी भी पोलिंग स्टेशन के ऊपर जहां कि वोटिंग हो रही है, एलेक्शन आफिसर या रिटरनिंग आफिसर को यह हक़ हासिल नहीं होना चाहिये कि वह अन्दर जहां कि वोट डाले जा रहे हैं, जावे । अगर वह अंदर जावे भी तो दोनों पार्टियों के एजेंटों को लेकर अंदर जावे । अब होता यह है कि रूलिंग पार्टी की तरफ़ उनका झुकाव होता है क्योंकि वह समझते हैं कि इन्हीं के हाथ में हमारा प्रमोशन आदि सब कुछ है और अंदर जाकर जहां अनजानों के वोट बिखरे हुए होते हैं उन को वह रूलिंग पार्टी के उम्मीदवार के बक्से में डाल देते हैं । इसलिए क़ानून यह होना चाहिए कि एलेक्शन के मौक़े पर जिस वक्त कि वोट डाले जा रहे हों, उस वक्त कोई भी रिटरनिंग आफिसर या कोई भी एलेक्शन आफिसर बग़ैर दोनों पार्टियों के एजेंट्स को लिए हुए अंदर न जा सके क्योंकि अगर वह अकेला जाता है तो जा कर गड़बड़ करेगा । इसलिए यह लाजिमी है ।

जहां तक सिम्बल की बात है एक तरफ़ हम कहते हैं कि हमारी सकुलर स्टेट है, एक तरफ़ हम कहते हैं कि धर्म के नाम पर वोट नहीं मांगना चाहिए दूसरी तरफ़ यह बैलों की जोड़ी का जो सिम्बल दे रक्खा है यह एक धार्मिक सिम्बल है । हिन्दू विश्वास के अनुसार यह धरती माता बैलों के सींग पर टिकी हुई है । बैल की हिन्दू मात्र पूजा करता है । इस पूजा के चिन्ह को लेकर कांग्रेस इलेक्शन लड़ती है यह चीज अनसैकुलर है । हमारे धर्म निरपेक्ष राज्य के अन्दर यह नहीं होना चाहिये । बैलों का सिम्बल वापिस लिया जाय और एक ऐसा सिम्बल दिया जाय जिस का कि धर्म से कोई ताल्लुक न हो ।

श्री अ० कु० सेन : इस सिलसिले में डिसिज़न हो चुका है ।

श्री यशपाल सिंह : जो इलैक्शन पेटीशन्ज चल रहे थे, उन की हालत यह है कि नैक्स्ट इलैक्शन्ज आ रहे हैं, लेकिन उन पेटीशन्ज का फ़ैसला नहीं हुआ है । कई दफ़ा तो ऐसा होता है कि पांच साल के बाद दूसरा इलैक्शन आ जाता है और फिर भी इलैक्शन पेटीशन्ज का फ़ैसला नहीं होता है ।

"जस्टिस डिलेड इज़ जस्टिस डेनाइड" —अगर जस्टिस में डिले की जायेगी, तो जस्टिस देने से इन्कार किया जायेगा । यू० पी० में—सिर्फ़ एक सूबे में—पैंतीस हज़ार ऐसे केसिज़ हैं जोकि अनडिसाइडिड पड़े हुए हैं, हालांकि हमारा ला यह कहता है कि सात हफ़्ते में फ़ैसला होना चाहिये, लेकिन चार साल से फ़ैसला नहीं हो रहा है । इसलिए सब से ज्यादा जरूरत इस बात की है कि इन्साफ़ हर एक आदमी को पहुंचे । आज हर एक को इन्साफ़ नहीं पहुंच रहा है । महात्मा गांधी जी ने कहा था कि सच्चा

[श्री यशपाल सिंह]

स्वराज्य तब होगा, जब फ़ाइलें जला दी जायेंगी और मौके पर जा कर इन्साफ़ किया जायेगा । आज मौके पर जा कर इन्साफ़ नहीं किया जाता है, बल्कि आज काग़ज़ को एक मेज़ से दूसरे मेज़ तक पहुंचने में दो दो महीने लग जाते हैं । एक ही कमरा है और दोनों मेजों में दो फ़ीट का फ़र्क है, लेकिन फिर भी काग़ज़ को एक से दूसरे मेज़ तक पहुंचने में दो दो महीने लग जाते हैं ? इस से किस का नुक़सान होता है ? किसान, मज़दूर और ग़रीब आदमी का नुक़सान होता है ।

आज इन्साफ़ महंगा होता जाता है । इस हाउस में कई दफ़ा यह कहा गया है कि क़ानूनी तौर से ग़रीब आदमियों के लिए वकील का इन्तज़ाम होना चाहिये और वकीलों की फ़ीस मुक़र्रर होनी चाहिए । जब हर एक चीज़ का कोटा है, हर एक चीज़ पर रेस्ट्रिक्शन है, हर एक चीज़ पर सीलिंग है, हर एक चीज़ पर पाबन्दी है, तो यह समझ में नहीं आता कि वकीलों की फ़ीस पर पाबन्दी क्यों नहीं है । वकील लोग चाहे जितनी फ़ीस ले लें । कई दूसरे देश हैं, जहां वकील लोग इतनी फ़ीस और इतना मेहनताना नहीं लेते हैं । उसी तरीके से इस देश में भी वकीलों की इनकम पर सीलिंग होनी चाहिए ।

जजों को कोई ऐसा मौका न दिया कि वे कानून के मामले में मजबूर हो जायें । जब हम यह कहते हैं कि जजों को एक्सटेंशन मिलेगा, जब हम यह कहते हैं कि यह सेन्ट्रल गवर्नमेंट के हाथ में है कि वह जजों को दोबारा बुला ले, जब हम कहते हैं कि यह सेंट्रल गवर्नमेंट के हाथ में है कि वह जजों को दो साल का एक्सटेंशन दे दे और जजों की नियुक्ति कहीं ऊंची जगह पर कर दे, तो इस का मतलब यह होता है कि जजों के दिमाग़ में कमज़ोरी पैदा हो जाती है, उन के दिलों में बहादुरी और निर्भीकता नहीं रह सकती है, वे अपनी जगह पर बोल्ड नहीं रह सकते हैं । जब मैं सुनता हूं कि एक्सटेंशन दी जायेगी, ५७-साला से ५८-साला किया जायेगा, ५८-साला से ६०-साला किया जायेगा, ६०-साला से ६२-साला किया जायेगा, तो मैं एकदम समझ लेता हूं कि नौजवानों के गले पर छुरी फेरी जायेगी ।

हमारे जो नौजवान हैं, जो फ़ैंश हैंड्ज़ हैं, जो यूनिवर्सिटी से फ़र्स्ट डिविज़न में पास कर के आए हैं, जो यूनिवर्सिटी के रिकार्ड बीट कर के आए हैं, वे तो बेरोज़गार ही रहें, जूतियां चटखारते फिरें और एक्सटेंशन दी जाये उन्हें, जो वज़ीरों के रिश्तेदार हों, जो सरकार के मन्ज़ूरे-नज़र हों, जो किसी तरह से सरकार की मेहरबानी प्राप्त कर लें । इसलिए आवश्यकता इस बात की है कि एक्सटेंशन का सिलसिला बन्द कर के नौजवानों की कार्बालियत के लिए द्वार खोले जायें । आज नौजवान बेकार घूमते हैं और पुराने लोगों को एक्सटेंशन दी जाती है । अगर सरकार इस का इलाज नहीं करेगी, तो जनता इस का इलाज करेगी ।

सरकार का सब से पहला काम यह है कि वह ४४ करोड़ इन्सानों को यह राइट दे कि वे अपनी बात कह सकें । सरकार कहती है कि फ़ेयर फ़ील्ड एंड नो फ़ेवर, लेकिन क्या फ़ेयर फ़ील्ड एंड नो फ़ेवर कहीं इस देश में है ? सी० बी० गुप्ता साहब जिस कांस्टीट्युएन्सी से खड़े हुए हैं, वहां पर वह चालीस करोड़ रुपये ख़र्च कर चुके हैं । मैं जिस कांस्टीट्युएन्सी से खड़ा हुआ हूं, मैं वहां के किसी भी शख़्स को पचास कट्टे सीमेंट के नहीं दे सका हूं । इस हालत में फ़ेयर फ़ील्ड कहां है ? फ़ेयर फ़ील्ड का मतलब यह है कि इलैक्शन से छः मास पहले ये वज़ारतें मुस्ताफ़ी हों । आज इलैक्शन के दौरान प्राइम मिनिस्टर वोट मांगने के लिए जाता है और प्राइम मिनिस्टर की पोज़ीशन से जाता है, चीफ़ मिनिस्टर जाता है वोट मांगने के लिए और चीफ़ मिनिस्टर की पोज़ीशन से जाता है । नतीजा यह होता है कि जनता पर

दहशत ग़ालिब होती है और वह डर कर वोट देती है । किसी भी देश में इस तरह बेइन्साफ़ी नहीं होती है । किसी भी देश में यह नहीं होता है कि सीमेंट के कट्टों के बदले, एजेन्सी के बदले, परमिट के बदले और कोटा के बदले वोट मांगे जायें । अकेला भारत ही ऐसा अभागा देश है, जहां ऐसा होता है । इसलिए ज़रूरत इस बात की है कि इलैक्शन से कम से कम छः महीने पहले बज़ारतें मुस्ताफ़ी हों और काम-चलाऊ सरकार कायम की जाये । तब जा कर देश में सच्चा कानून, सच्ची विधि हासिल हो सकेगी । इस बारे में सरकार पर भारी ज़िम्मेदारी है ।

सरकार के अधीन जो अनुवाद, ट्रांस्लेशन होता है, उस में रुपया ज्यादा बहता है, लेकिन काम नहीं होता है । मेरे पास टाइम नहीं है, लेकिन अगर मैं इस रिपोर्ट को पढ़ दूं, तो उस को पढ़ कर हंसी आती है । जिन लोगों ने यह ट्रांस्लेशन किया है, वे सरकार के कृपा-पात्र लोग हैं, उन में काबलियत नहीं है । अगर उन में काबलियत होती, तो ग़लत ट्रांस्लेशन न होता । अगर मैं आप को पढ़ कर सुनाऊं तो आप सोचेंगे कि कानों को अच्छा नहीं लग रहा है ।

मैं एक मिसाल दे देता हूं । अंग्रेजी और हिन्दी का भाव अलग अलग है । अंग्रेजी में कहते हैं "डिपुटी केन कमिश्नर" । वहां तो ठीक है, लेकिन जब हम हिन्दी में कहते हैं "उप-गन्ना विकास अधिकारी", तो यह ग़लत है "उप-गन्ना विकास अधिकारी" के मतलब होते हैं कि छोटे गन्ने का अधिकारी—मेरे जैसा काश्तकार जो लम्बा गन्ना पैदा करता है, उस का वह अधिकारी नहीं है । इसका सही ट्रांस्लेशन होना चाहिए—गन्ना विकास उपाधिकारी" ।

केवल एक ही जगह ग़लती नहीं हुई, हर जगह गलती हुई है । "उप-शिक्षा मंत्री" के अर्थ हैं प्राइमरी क्लास का मंत्री, बड़ी क्लास का नहीं । वास्तव में यह होना चाहिए "शिक्षा उप-मंत्री" । ये ग़लतियां इसलिए होती हैं कि सरकार के मन्ज़ूरे-नज़र लोग, जो खूसट हो गए हैं, जो बेकार हो गए हैं, जिन को कहीं सर्विस नहीं मिल सकती है, ट्रांस्लेशन करने के लिए बुलाए जाते हैं, अधिकारी लोग नहीं बुलाए जाते हैं ।

अगर माननीय मिनिस्टर साहब कहें, तो मैं बिना तन्ख्वाह के, आनरेरी वर्क कर के दो महीनों में इस को साफ़ कर सकता हूं, इस गंदगी को निकाल सकता हूं, जो ट्रांस्लेशन उन्होंने सौ सफ़हों में लिखवाया है, वह मैं साठ सफ़हों में लिख सकता हूं और सही कर सकता हूं । लेकिन जो मन्ज़ूरे-नज़र लोग हैं, वे न बुलाए जायें ।

इन शब्दों के साथ मैं माननीय मिनिस्टर साहब से यह उम्मीद करता हूं कि इलेक्शन के मामले में और ख़ास तौर से हाई कोर्टों के मामले में वह सतर्क रहेंगे और देश को इन्साफ़ की तरफ़ बढ़ायेंगे ।

Mr. Chairman: Shri K. L. More.

Shri Radhelal Vyas Ujjain): On a point of order, Sir. The other day a question was raised here that the Chair should call those members who stand up and catch the eye of the Chair. Now an hon. Member on the back seat got up, but he did not get a chance. But an hon. Member who did not stand up has been called. The rule should not be violated by the Chair.

Mr. Chairman: He presumes that the hon. Member caught my eye. But I did not see him.

Shri Radhelal Vyas: The other hon. Member did not get up at all. Only those Members who stood up could catch the eye of the Chair.

Shri Surendranath Dwivedy (Kendrapara): He might have indicated by sitting.

Mr. Chairman: There are certain agreed conventions, agreed to by all the parties here. There is no point of order.

Dr. M. S. Aney: Those who have given cut motions ought to get precedence over others.

Mr. Chairman: But there are certain party rules whereby Congress Party Members do not give cut motions.

Dr. M. S. Aney: I am not talking about any party at all. Those who have given cut motions ought to get precedence over others to speak.

Mr. Chairman: I do not want to discuss this matter now and take up the time of the House. It is for the Speaker to decide. There are certain conventions agreed to by the parties here and they should be respected. Shri K. L. More.

Shri K. L. More (Hatakanangle): Sir, I am grateful to you for giving me this opportunity to participate in the discussion of Demands for Grants relating to the Ministry of Law.

Sir, the Ministry of Law, as you know, is headed by a very distinguished lawyer who claims our highest admiration for him as he did in the field of his profession as an eminent advocate. I will, therefore, be very cautious in some of my observations that I would like to make with your kind permission. When I went through the pages of the Report, I found that the functions of the Law Ministry are wholly of an advisory nature. The main function of the Ministry of Law are to advise other Ministries and Departments of the Central Government on legal and legislative matters. The Ministry has, therefore two Departments, namely, the Department of Legal Affairs and the Legislative Department.

The Department of Legal Affairs deals with advice on legal matters and matters relating to election, the Election Commission and the Income-tax Appellate Tribunal. The Legislative Department deals with the drafting of Bills, ordinances and regulations and the scrutiny of statutes, statutory rules, order, notifications etc. It is also concerned with the Official Language (Legislative) Commission which deals with the planning and implementation of the programme relating to translation of statutes and preparation of a standard legal terminology or use, as far as possible, in all the Indian languages. The work relating to the implementation of the recommendation of the Law Commission and the printing, publication and translation of central laws is also done in this department.

16.00 hrs.

Sir, it is, therefore, obvious that the functions of the Ministry of Law are of routine nature. It lacks dynamism. It lacks initiative in the matter of legislation, which is the very breath of our democracy, the very breath of the doings of our State in all spheres.

I would now like to draw your pointed attention to one or two very important matters in which the Ministry has failed to conform to the spirit of the Constitution. There is a reference to the functions of the Ministry relating to the matters of the Constitution. This is in the nature of the Ministry's advice on the interpretation of the provisions of the Constitution. Further, Sir, we find a reference to the Constitution. This reference also is in the nature of the Law Ministry's responsibility for issuing other important publications like the Constitution of India.

Sir, from these instances, we find that the Law Ministry has paid its restricted attention to our Constitution which is the very foundation of the political, social and economic life of our country.

Now, I would like to draw, very humbly, the attention of the hon. Minister to the Directive Principles of State Policy. Article 37 says:

> "The provisions contanied in this Part shall not be enforceable by any court but the principles

therein laid down are nevertheless fundamental in the governance of the country and it shall be the duty of the State to apply these principles in making laws."

The directives lay down the lines on which the State of India should work under this Constitution.

Sir, do we find any indication of this duty which naturally falls on the Ministry of Law, in the working of this Ministry? This is my question. The answer would be quite discouraging in this respect.

The ideal laid down in the Directive Principles is that of a welfare State which aims at social and common good and to secure to all citizens justice, social, economic and political as declared by the very Preamble of the Constitution. Socialistic pattern of society has been declared to be the objective of our planning which conforms to the spirit of Directive Principles. Our Supreme Court has aided the implementation of the Directive Principles in a substantive manner, even in cases where the relevant legislation has been challenged as an inroad upon fundamental rights In the working of our Constitution, thus, the directives have gathered more weight than a mere moral homily.

Therefore, I hope and trust that the Law Ministry would pay its attention to the spirit of the Directive Principles in the Constitution while performing its functions under the Ministry.

Lastly, I would like to pay a tribute to the work of the Election Commission which has contributed a great deal to the maintenance of democratic institutions in our country. But I would like to suggest, in this respect, that the Minister should also consider whether the Representation of the People Act does not also stand in need of certain revision especially with regard to the provisions of election expenses.

With these words, I support the Demands.

Shri U. M. Trivedi (Mandsaur): Mr. Chairman, Sir, I rise to speak on these Demands relating to the Ministry of Law, and when I rise to speak the idea that strikes me is whether our Law Ministry is really a Ministry of Law or whether it is a Ministry only to look into the books. The conception of Law Ministry must be that everything connected with law or, in other words, everything connected with the administration of justice must be in the hands of the Law Ministry. In my opinion, it is a wrong practice in our country that the appointment of judges of the Supreme Court as well as the appointment of judges of High Courts is made through the Home Ministry and the Home Ministry merely acts as a post office. The knowing Law Minister, with all his knowledge at his command, who could easily have become the Attorney-General—at one time there was a dispute as to who should be the Attorney-General—should be the man to decide it. When we have got a man of that type of as Law Minister, it should certainly be left in the hands of the Law Minister to decide as to who should be a judge. I do not say that the Law Minister will take it entirely in his hands, but what I say is that his recommendation should go a long way in guiding the Chief Jusice of India in making the necessary appointments.

Sir, when I was looking into the Constitution of India, I looked into the Concurrent List, and I found that labour and labour disputes is also a subject under the Concurrent List—Item No. 22 in List No. 3. Yet I find that the Government of India has no hand in the appointment of labour tribunals, labour courts or industrial dispute tribunals. Who are being appointed there? Has the Government of India no hand in the matter? Fossils—I use the word 'fossils'—get appointed there.

Mr. Chairman: Where?

Shri U. M. Trivedi: All over India, wherever they are. Some may be very good persons, but the majority of them are like that. At least in Rajasthan and Madhya Pradesh I find that they are so. These fossils, not only they do not work, but they say that their clerk will record the deposition, their subordinate courts will record deposition and they go away for their lunch. This is how things are drifting. It is high time that we apply our mind to this, to the appointment of proper persons, properly selected by the Ministry of Law, to these posts.

Nobody can gainsay the fact that a good deal of deterioration has taken place in the calibre of our judges of the High Courts during the last decade. Things have been said in this House and elsewhere also, even by eminent lawyers and jurists in India, that the stuff is not up to the mark. Why is it so? The reasons are not far to seek. Political colours are taken into consideration. Public prosecutors are appointed and people who can run errands for the Chief Justice of the day get their names recommended. The Home Minister does not seem to have any say in the matter and ultimately the sinecure appointment is secured for them.

When I am taking of the Law Minister, the only department over which he seems to have any say at present is the Election Commission and the election machinery. Even about the election machinery, if a man who has been elected somehow or other gets disqualified in any particular manner, the only way in which any approach can be made for getting some justice or securing some redress is to approach the Governor. It can be done only through the Governor and the Governor alone. But it is a fiction because Governor means the government of the day. If an approach is made for removing any person of importance, or any one who holds the office of Minister, those papers are just shelved, or it takes a long time for the papers to move. It takes sometimes two to three months for an application to be considered by the Election Commission. The procedure in this respect must be such that immediate relief is obtainable, particularly in cases where disqualification is the point at issue, because our law further provides that whoever being a disqualified person continues to sit in a House where he is not entitled to sit will have to pay a fine of Rs. 500 for each day he sits in the House. Under those circumstances, it will be proper that expeditious disposal of such cases takes place.

The other point to which I will draw pertinent attention is the functioning of the Bar Councils in various places. For the last four years, nearly five years, we are having Bar Councils. It started with a bang and much tom-toming was done that we want the Bar Councils to be something like a council of education, we shall have some examination, by virtue of that examination our young law graduates will be enrolled as advocates and so on. But we are yet to see that dream of ours coming true. Why is this lingering going on? Why is it that every time the Advocates Act is being amended, it is said "We will do it in January, we will do it in April and we will do it in July"? Will it go on like this till eternity? Why have the Bar Councils not started functioning in the proper manner? Why is the machinery not geared up for the purpose for which it is set up? It is most essential that legal education must be imparted properly and properly trained personnel must be available to the people who want to spend money for getting legal advice.

Then I come to the point to which a reference was made by Shri Yashpal Singh. I endorse his views. I do not want to be very hard on those persons who constitute the various Commissions. But, then, is the selection made on the basis of merit or on the basis of some political colour?

Shri Hari Vishnu Kamath: Sir, on a point of order. I hope you will agree with me that when my hon. colleague, Shri Trivedi, is speaking, there must be quorum in the House.

Mr. Chairman: Are you sure there is no quorum?

Shri Hari Vishnu Kamath: Your trained eye could easily find it out.

Shri A. K. Sen: It is always ignored except by Shri Kamath.

Shri Hari Vishnu Kamath: Then, amend the Constitution. It is surprising that he is not respecting even the Constitution. Then he has no business to be there.

Mr. Chairman: The bell is being rung—Now there is quorum.

The hon. Member may continue.

Shri U. M. Trivedi: It is our Law Ministry which decides what legislation is to be placed before the House and therefore it will be the duty of the hon. Law Minister to study the effect of the present amendment, a very recent amendment, to the Criminal Procedure Code. We have started this panchayat system, of Nyaya Panchayats. Even the judge is elected and is to be removed by election. A perverse system of administration of law is now obtaining in the villages whereas we had a system of trial by jury in urban areas and in important cities. That jury system was so nice and good and in our country we ought to have the jury system. Now that we are falling back upon the panchayat system, I see no reason why the jury system should be done away with. The reent amendment of the Criminal Procedure Code has gone very far in destroying the jury system. It is clearly incompatible with our present ideas of decentralising power.

Then, I will take the other two aspects and I will close. One is the high amount of court fees which has now become the fashion of realising from litigants. I remember that in some of the native States of India before the merger you could file a suit for any amount on a court fee stamp of rupee one only and you could make any application on payment of one anna only. Now in the present day every application requires at least Re. 1|- stamp; in some High Court Rs. 3|10|- stamp and full court fees are to be recovered. Even the maximum limit which was fixed in some of the old Court Fees Acts is now taken away and full court fees have got to be paid. If a poor man who is a contractor enters into a contract with the mighty Government; his amount due is not being paid and he has run into debts, he has performed his contract and has no money left because the Government does not want to pay him. He will have to file a suit but he has no money to file a suit. If he wants to apply as a pauper, there also the Government machinery works and his pauper application will also be opposed and the pauper application is thrown out. He is given time to file a suit within a month. If he fails to do that, the suit stands dismissed. It is this state of affairs to which I draw the attention of the hon. Law Minister. He would like to get out of this position by saying that the court fees is a State subject. Although court fees may be a State subject, the old Court Fees Act of 1870 is the main Act which is an Act of the Centre. Therefore some amendment of this type must be made or a constitutional provision must be made so that beyond a particular limit no court fees should be levied.

Everywhere this obstacle is to be found, even when we go to the Supreme Court. The idea of having to pay Rs. 2,500|- as security costs as soon as an appeal is admitted frightens away so many people. People have not got Rs. 2,500|- to pay. Although a man has a just cause, he is debarred from getting the remedy. These are small items, no doubt, for the hon. Law Minister to look into; but these are the items which will go a long

[Shri U. M. Trivedi]

way in at least helping the ordinary people in the street in the difficulties which they face from day to day.

Sir, it was suggested by Mr. Daji—I fully endorse it—that this question of rendering legal help to the poor must be considered in all its aspects. It is not sufficient that it must be provided only for scheduled castes and scheduled tribes because some of the scheduled caste people might be I. A. S. officers and they will not need it and some scheduled tribe men also will not need it. But there would be some very poor men who may belong to higher caste but they may be in dire need of help. Because he belongs to a higher caste, he must be crushed down! Though he happens to be poor, he should not get any relief! All over the world, there is a provision for the poor and there is no caste system. Let us assume that we are also heading for it. If we do want that the caste system should not prevail, that this provision on the basis of caste and tribe should be done away with, there must be a provision that if on an economic basis, a litigant demands that he should be rendered proper help, then it is high time that a Poor Aid Society helped by the Government must be brought into picture to help the poor in getting their wrongs redressed.

I will draw the attention of the hon. Minister to page 3 of his report. There is, what they call, a Judicial Section. It reads:

> "This Section deals with all matters connected with the engagement of Government Counsel and the appointment of Law Officers, *e.g.*, Attorney-General, Solicitor-General, Additional Solicitor-General...Matters relating to the appointment, fees, etc., of Arbitrators in disputes to which the Central Government is a party, engagement of Counsel in Central Government cases in Courts and before Arbitrators or Umpires are also the concern of this Section."

When the Central Government goes to this extent, I would like to know from the hon. Minister as to how it is that in the appointment of arbitrators, so far as the C.P.W.D. works are concerned or the Railways are concerned, the Law Ministry is not in any manner consulted and people of dubious antecedents get appointed and results unfavourable to the Government are always announced by such Arbitrators. Therefore, a strong check must be exercised in this regard.

श्री सिंहासन सिंह सभापति जी, अभी मेरे पूर्व वक्ता ने विधि मंत्रालय के सम्बंध में जो बातें कहीं हैं उनके बहुत अंशों से मैं भी सहमत हूं। यह विधि मंत्रालय होते हुए भी विधि के विषयों से बहुत दूर है यह चीज उस बहस से प्रकट हो गयी है जो कि आज प्रातः उत्तर प्रदेश के मामले को ले कर यहां चली थी। विधि मंत्रालय के अधीन जो विषय हैं उन में नवें नम्बर पर यह दिया हुआ है :

> "Enlargement of the jurisdiction of Supreme Court and the conferring thereon of supplemental powers; persons entitled to practise before the Supreme Court; references to the Supreme Court under Article 143 of the Constitution of India."

यानी अगर किसी मामले का आर्टिकल १४३ के मातहत सुप्रीम कोर्ट को रेफरेंस करना हो तो वह इस मंत्रालय को करना चाहिए। आज सुबह की लम्बी चौड़ी बहस के बाद मालूम होता था कि शायद रेफरेंस की नौबत आ रही है। लेकिन गृह मंत्रालय कहता था कि यह रेफरेंस वह करेगा। आपकी तो केवल राय ले रहे हैं। एटार्नी जनरल का सीधा सम्बंध है विधि मंत्री से लेकिन इस मामले में उनकी राय ले रहा है गृह मंत्रालय। रेफरेंस

करने का अधिकार इस मंत्रालय को है न कि गृह मंत्रालय को । आपने अपनी राय आज सदन में दी लेकिन ऐसा लगता है जैसे विधि मंत्रालय गृह मंत्रालय के अधीन हो गया है इस मामले में । ऐसा मालूम होता है कि अपने अधिकार के मामले में यह मंत्रालय समुचित रूप से जाग्रत नहीं है । अगर कोई मामला विधि के सम्बंध में पैदा हो तो उसका सम्बंध विधि मंत्री से होना चाहिए, लेकिन हो यह रहा है कि गृह मंत्री बीच में कूद पड़े और कहते हैं कि इस रेफरेंस को विधि मंत्री न करें । मैं आपको अपने अधिकार की ओर ध्यान दिलाना चाहता हूं । रेफरेंस का अधिकार आप को है । इस मामले में विधि मंत्रालय को, जो विधि विधान बनाने वाला है, दूर रखा जाए यह ठीक नहीं मालूम होता ।

दूसरी बात मैं आपके ध्यान में चैरिटेबिल और रिलीजस एंडाउमेंट्स के बारे में लाना चाहता हूं । इस विषय पर बिचार करने के लिए आपने एक कमीशन नियुक्त किया, बहुत दिनों बाद उसने अपनी रिपोर्ट दी जो कि सदस्यों में वितरित की गयी । जहां तक मुझे मालूम है, उसके आधार पर आप एक बिल भी लाए थे और कुछ दिनों इस बात का बहुत जोर शोर रहा कि इस बारे में कानून बनाया जाएगा लेकिन उस बिल का क्या हुआ क्या कार्यवाही हुई । वह आगे क्यों नहीं चला । क्या विधि मंत्री पर साधु समाज का कोई और जोर पड़ गया । इसके आगे न बढ़ने का क्या कारण हुआ । आज लाखों करोड़ों की सम्पति पर लोग कब्जा किए बैठे हैं जिसका जनता के लिए उपयोग होना चाहिए था । उस कमीशन ने जो बिचार प्रकट किए उनको पढ़ने का मुझे अवसर मिला । उनके सुझाव बहुत उत्तम हैं । उनके ही आधार पर आप बिल लाए लेकिन वह गायब हो गया । अगर इसी प्रकार काम चलेगा तो हमारा विधि विधान का काम कैसे चलेगा ।

इसी प्रकार संविधान की आर्टिकल ३१ के बारे में आप अमेंडमेंट लाना चाहते थे । लेकिन पता नहीं उसमें क्या हो रहा है उसके लिए विशेष समिति भी बैठी थी । मेरा कहना है कि रिलीजस एंडाउमेंट्स देश में विस्तृत पैमाने पर फैले हुए हैं । अगर उनकी सम्पति का ठीक से उपयोग किया जाय तो देश के बहुत से मसले हल हो सकते हैं । समाज की ओर से इन मंदिरों और मठों को जो इतनी बड़ी सम्पति दी गयी है, इसका उपयोग शिक्षा और ज्ञान के प्रचार के लिए होना चाहिए, लेकिन उसका उपयोग नाच रंग आदि में होता है। मेरा अनुरोध है कि इस सम्बंध में आप जो विधेयक लाए थे उसको रद्दी की टोकरी में न फेंकें, उसको सदन के सामने ला कर पास करावें । देश में इस प्रकार की करोड़ों अरबों रुपए की सम्पति पड़ी है जिस पर कुछ लोग निजी तौर पर कब्जा किए हुए हैं और उससे देश को कोई लाभ नहीं हो रहा है । यह जो धर्म के नाम पर अधर्म हो रहा है इसको हमें रोकना चाहिए ।

इसके बाद मैं आपका ध्यान लीगल एड कमेटी की तरफ दिलाना चाहता हूं । पिछले वर्षों में इस सदन में काफी गम्भीरता के साथ यह कहा गया कि इस दिशा में प्रयत्न किया जा रहा है, आपने कह दिया कि राज्य भी इसके लिए पूरक अनुदान दें तो यह काम हो सकता है । राज्यों की क्या परिस्थिति है मुझे पता नहीं । लेकिन आज तक ये लीगल एड कमेटियां नहीं बनीं । इनके लिए नाम भी मांगे गए थे लेकिन कुछ हुआ नहीं । आज न्याय बहुत मंहगा हो रहा है । अपने प्रदेश का हाल तो मुझे मालूम है कि वहां की सरकार ने न्याय को अपनी आमदनी का एक स्रोत बना लिया है कोर्ट फीस बहुत लम्बी चौड़ी हो गयी है कि बहुत से गरीब आदमी तो उसको दे नहीं सकते । पहले एक एडवोकेट परचा दाखिल करके काम कर सकता था, लेकिन आज उसके लिए भी उत्तर प्रदेश में डेढ़ या दो रुपया देना पड़ता है । आज इतनी कोर्ट फीस और स्टाम्प ड्यूटी बढ़ गयी है कि

[श्री सिंहासन सिंह]

गरीब आदमी तो न्याय प्राप्त नहीं कर सकता। फिर न्याय के लिए किसी तरीके से अदालत तक वह जाये भी तो न्याय का प्रोसीजर इतना लम्बा चौड़ा होता है कि वह एकदम परेशान हो जाता है। आप कचहरियों में जा कर देखें कि वहां पर कितना लेथी प्रौसैस है। हांलाकि आप ने फौजदारी मुकदमों के लिए अभी अमेंडमेंट किया कि फौजदारी मुकदमा चालू हो तो वह लगातार चलता रहे लेकिन ऐसा होता नहीं है। दीवानी का मुकदमा तो चलता रहता है लेकिन फौजदारी में ऐसा नहीं होता। एक, एक मजिस्ट्रेड अपने यहां इतने फौजदारी के मुकदमे रखता है और होता यह है कि एक मुकदमा फौजदारी का उसके यहां शुरू हुआ नहीं कि उस पर तारीखें पड़नी लगती हैं और वह लम्बा खिचता जाता है। मजिस्ट्रेड लोग अपने यहां बहुत अधिक मुकदमे रखते है। वह करेगा केवल पांच लेकिन अपने यहां रखेगा ५०। नतीजा यह होगा कि ४५ मुकदमों में १, १, २, २, रुपये पेशकार लोगों से ले कर उन पर तारीखें डाल देगा। इसके लिए भी कोई न्याय होना चाहिए मुकदमे इतने लम्बे न खिचें और उनमें इतनी ज्यादा तारीखे न पड़ें। जो आदमी न्याय के लिए कचहरी में आता है उसको न्याय जल्दी से जल्दी मिले। २ हफ्ते या ६ हफ्ते के अन्दर उनका मुकदमा निवटा दिया जाय। एक मर्तबा शुरू करने पर जब तक उसका फैसला न हो जाय बराबर उसे चालू रखा जाय। फौजदारी अदालत से आप ने न्याय जल्दी मिलने का कानून बना दिया है लेकिन किसी को ६ महीने या साल से पहले वहां से न्याय नहीं मिल पाता है। ग़रीब बेचारा अक्सर तंग हो कर अदालत का दामन छोड़ देता है क्योंकि उसका खर्चा वर्दाश्त करना उसके बूते के बाहर होता है। इसलिए ग़रीबों को लीगल ऐड मुफ्त मिले इसकी व्यवस्था करने की तरफ़ सरकार को ध्यान देना चाहिए। अब जैसा कि अभी यह कहा गया कि ग़रीबी कोई छोटी, बड़ी जाति पर निर्भर नहीं है, बड़ी जाति वाला भी गरीब हो सकता है और छोटी जाति वाला धनी हो सकता है। अब कौन गरीब और कौन गरीब नहीं है इसके लिए जो गांव सभाएं बनी हुई हैं उनके द्वारा यह चीज प्रमाणित की जा सकती है। इसलिए मेरा आप से अनुरोध है कि इधर आप ध्यान दें।

दूसरी बात जो होनी चाहिए और जोकि अभी तक नहीं की गयी है वह है एक्जीक्यूटिव और ज्यूडिशियरी का सैपरेशन। न्यायपालिक और कार्यपालिका दोनों को अलग किया जाना चाहिए ऐसा व्यवस्था करना संविधान के अनुसार होगा। प्रत्येक बार हर एक चुनाव के बाद हर एक सदस्य यहां शपथ लेता है कि वह इस संविधान का पालन करेगा और उसका आदर करेगा लेकिन मंत्रिगण जोकि संविधान का पालन करने के लिए अधिकार पाते हैं उन्होंने आज तक एक्जीक्यूटिव और ज्युडिशिएरी, न्याय और प्रशासन को दूर नहीं किया। दोनों अभी भी एक में मिले हुए हैं। हमारे यहां उत्तर प्रदेश में प्रशासन और न्याय की व्यवस्था को अलग किया गया है। ज्यूडिशिएल मजिस्ट्रेट्स मुकर्रर किये गये हैं। उनके ऊपर एक ए० डी० एम० मुकर्रर किया गया है .....

एक माननीय सदस्य : वह जुडिशिएल मजिस्ट्रेट्स की कौनफिडेंशल रिपोर्ट्स लिखता है।

श्री सिंहासन सिंह : कौनफिडेंशल रिपोर्टस ए० डी० एम० लिखता है। ए० डी० एम० ज्यूडिशिएल मजिस्ट्रेट रखा गया है। हर एक जुडिशिएल मजिस्ट्रेट समझता है कि वह पूरा मजिस्ट्रेट है, जुडिशिएल नाम उसके पीछे बेकार लगा हुआ है। वह कभी जुडिशिएल का ख्याल नहीं रखता और जैसा ऊपर से इशारा होता है वैसा करता है।

दीवानी कचहरियों में मुंसिफ और जजेज अगर ग़लत न हो तो मैं कहूं कि वे वहां पर बेकार बैठे रहते हैं। उन के पास काम नहीं है। दीवानी के मुकदमे बहुत कम हो गये हैं

सिवाय कभी कोई डाइवोर्स सूट दाखिल हो जाए तो हो जाए। कोई कैंट्रैक्ट का केस नहीं आता और न ही कोई मार्टगेज का केस रहता है। लैंड रिफार्म्स होने के कारण, डैट ला के कारण जमींदारी के मामले में सुधार होने से, कर्जे के लेने देने के या जमींदारी या जमीन के बारे में मुकदमात अदालतों में बहुत कम हो गये हैं। दीवानी की अदालतें खाली पड़ी रहती हैं। अगर वहां जा कर आप देखें तो वकील और मुहर्रिरों की बनिस्बत मवक्किलों की संख्या बहुत कम रहती है। इसके विपरीत हर साल मुंसिफों की भरती होती है। जब दीवानी कचहरियों में काम नहीं है तो कोई वजह नहीं है कि फौजदारी के मुकदमे उनके वहां फैसले के लिए क्यों न भेज दिये जायें। अभी भी लोगों को इस देश की जुडिशिएरी में विश्वास है और वह समझते हैं कि वहां से उनको न्याय मिल सकता है लेकिन लोगों का ऐसा विश्वास प्रशासन में नहीं है। मजिस्ट्रेट के बारे में रोज ऐसी दरख्वास्तें पड़ती हैं वहां मोल भाव होता है, इधर, उधर चलता है लेकिन दीवानी अदालतों की तरफ अभी ऐसी चीज नहीं आई है।

ला कमिशन ने भी अपनी रिपोर्ट में कहा है कि एक्जीक्यूटिव और जुडिशिएरी का अभी तक सैपेरेशन नहीं हुआ है और हमारे उत्तर प्रदेश में जो यह इस तरह से जुडिशिएरी और एक्जीक्यूटिव को अलग किया गया है उसके लिए उसने यह शब्द इस्तेमाल किये हैं कि यह फ्रौड अौन दी कांस्टीट्यूशन है। उनके यह शब्द हैं कि यह कांस्टीट्यूशन के साथ फ्रौड है। कब तक यह फ्रौड हम करते रहेंगे ? इसलिए आप से अनुरोध है इसे जल्द से जल्द अलग किया जाय या संविधान से वह आर्टिकल निकाल दिया जाय जिसमें यह कहा गया है कि हम जुडिशिएरी और एक्जीक्यूटिव को अलग करेंगे। जब ब्रिटिश गवर्नमेंट इन दोनों को अलग नहीं करती थी और हम बाहर होते थे तो हर दफे कांग्रेस के हर एक सैशन में ऐसा प्रस्ताव पास किया जाता था कि दोनों को अलग करना चाहिए। लेकिन जब से हमारा शासन हुआ पता नहीं कौन सी दिक्कत उसको अलहदा करने में पड़ रही है जोकि अभी तक नहीं किया है। हम भी उसी ब्रिटिश गवर्नमेंट की लाइन पर चल रहे हैं और इन दोनों विंग्सको एक दूसरे से दूर नहीं कर रहे हैं।

इस बात की बहुत चर्चा हुई है कि कि एक आलइंडिया जुडिशियल सर्विस होना चाहिए लेकिन अभी तक इस तरह की एक आल इंडिया जुडिशिएल सर्विस नहीं बनायी गयी है। अभी भी वह एक प्राविंशियल सर्विस है। अंग्रेजों के जमाने में तो आइ० सी० एस० जो आज भी हैं, उनके जमाने में भी थे तो वे तो सर्वगुण सम्पन्न हैं, वह जज हुआ करते थे और आल इंडिया जजेज सर्विस होती थी। वह चले गये तो अब प्राविंशियल सर्विस हो गयी है। जब मेडिकल आल इंडिया सर्विस है, इंजीनियरिंग आल इंडिया सर्विस है, आई० ए० एस० आल इंडिया सर्विस है, तो फिर इस जुडिशियल सर्विस को ही आल इंडिया सर्विस बनाने में सरकार को क्या दिक्कत है ? उसको ऐसा करने में क्या रुकावट है मेरी समझ में यह नहीं आता। आल इंडिया सर्विस होने से अन्तरदेशिय आदान प्रदान होगा। यहां से मद्रास में वह जायेंगे और मद्रास वाले यहां उत्तर भारत में आयेंगे और इस तरह से एकता का भी भाव पैदा होगा। अगर मद्रास का रहने वाला हमारे यहां आये और यहां का रहने वाला वहां जाये तो जाकर जुडिशिएरी को रिप्रेजेन्ट करेगा तो इस से एकता की भी भावना ज्यादा पैदा होगी। सरकार को इस पर गम्भीरतापूर्वक विचार करना चाहिए।

एलैक्शन सिस्टम के बारे में कहा गया गया है कि यह बड़ा कौस्टली हो गया है। यह बहुत खर्चीला है। लेकिन मैं आप को बतलाऊं कि मैंने बहुत ज्यादा खर्च नहीं किया। यह कौस्टली क्यों हो जाया करता है इस पर मैं आप का ध्यान दो मिनट में दिलाना चाहत

[श्री सिंहासन सिंह]

एक भाई ने कहा कि हम तो चाहते हैं कि समाजवाद और साम्यवाद देश में न आये। इस के लिये दो ही रास्ते हमारे लिए हैं। एक रास्ता है कि चुनाव इतना महंगा कर दो कि बगैर हमारी थैली के चुनाव हो नहीं सके और जो हमारी थैली ले कर चुनाव में जायगा और जीतेगा वह समाजवाद और साम्यवाद की तरफ कम ख्याल रखेगा और वह थैली के बल पर हमारी तरफ आ जायेगा .....

एक माननीय सदस्य : आज वही हो रहा है।

श्री सिंहासन सिंह : जी हां। यही हो रहा है। आज उन के एक मित्र ने हम से पूछा कि आप का अपने एलेक्शन में क्या खर्चा हुआ? एक भाई ने यह सवाल हम से पूछा तो हम ने कहा कि मेरा एलेक्शन में कुछ खर्च नहीं होता। खर्च मैं नहीं करता। जिस को वोट देना हो वह मुझे दे। वोट देना हो तो दे। सन् १९५७ के चुनाव में मेरा १००० रुपया खर्चा हुआ था और आप को यह सुन कर हैरत होगी कि सन् १९६२ के चुनाव में मैंने केवल ३०० रुपया ही खर्च किया है

एक माननीय सदस्य : सन् ६७ के चुनाव में यह भी खर्च न कीजियगा।

श्री सिंहासन सिंह : लेकिन एक भाई ने कहा कि उन का चुनाव में २, ढाई लाख रुपया खर्च हो गया ...

एक माननीय सदस्य : हिसाब उन्होंने क्या दिया?

श्री सिंहासन सिंह : हिसाब तो वह २५००० का ही देंगे।

एक माननीय सदस्य : उन का नाम बतला दीजिये।

श्री सिंहासन सिंह : अब जिस भाई ने मुझे विश्वास में ले कर यह सच सच बात बतलाई उस का नाम मैं कैसे बतला सकता हूं। इसी तरह से मैं समझता हूं कि बहुतों का इस तरह से अधिक रुपया खर्च होगा। उधर जो बैठे हुए हैं राजा और रईस लोग उन्होंने अपने चुनावों में कई लाख रुपये अवश्य खर्च किये होंगे। मैं ने उन से जिन्हों ने इतना खर्च किया कहा कि भाई इतना अधिक रुपया खर्च कर के यहां आने में आप का लाभ क्या है तो उन्हों ने कहा कि उन को कोई डालडा की फैक्टरी जो कि कलकत्ते में बन्द पड़ी थी, वह फिर से चल गयी। एक दूसरे साहब से हम ने कहा कि यह मंडियम कपड़े पर जो एक्साईज ड्यूटी कम हुई तो क्या हुआ तो उन्हों ने कहा कि हमारी एक मिल थी वह पुसा जायेगी। अब इस तरह के लाभ लोगों को यहां चुन कर आने में होते हैं। इसलिये इधर ध्यान देना जरूरी है जिस से आज बहुत से सही आदमी जो कि पैसे के डर के मारे चुनाव में खड़े नहीं हो पाते हैं वह खड़े हो सकें। डा० राजेन्द्र प्रसाद ने इस बात की बड़ी कोशिश की थी कि सदस्य होने के लिये योग्यता की कोई परिधि रखी जाये, लेकिन हम ने ऐसी कोई परिधि नहीं रखी है। मैं समझता हूं कि योग्यता की कोई परिधि होनी चाहिये, ताकि जो लोग सन्सद् के सदस्य कहलाने के लिए आयें, उन में कुछ योग्यता हो और लोग केवल रुपये के बल से या किसी और चीज के बल से सदस्य न बन सकें।

Shri R. Barua (Jorhat): Mr. Deputy-Speaker, Sir, we are again having the annual ritual of discussing the Law Ministry. Year in and year out, the Law Ministry's report is debated but when we look around and beyond we find that the Ministry in the Centre or in the States has not been able to make any impact on the people for which it was originally meant. It is rather symtomatic of the gradual erosion of the rule of law; I

say this with a sense of sorrow. When I look at the report I find that it is nothing more than a mere statement of the functions of the different offices under the Law Ministry. It does not give any perspective idea as to the policy on hand or what is going to be done in the future. Like all human heritages, the rule of law is under constant threat, whether they were in the monarchical days or in the changed conditions of today. Even today we were faced with certain problems which pose serious questions whether we are actually heading towards the rule of law or a process of struggle. The Law Ministry headed by an eminent lawyer like Mr. Sen should make its presence felt and not become merely an appendage to the Government. It is meant for something more, to spread the spirit of the rule of law. In order to sustain democratic rule, there must be the rule of law. But if things are allowed to go on like this, we cannot have it. At different times, the rule of law has acquired different meanings according to the prevailing history of the time or the socio-economic concept or the religious mood of the people. What was the meaning of the rule of law in the 19th century is not the same today. In that respect the meaning of the individual freedom today is not the same as it was when the *laissez faire* atmosphere prevailed in the 19th century. That being so, have we been able to impart the right type of legal education in our institutions from which legal talents are being brought. I submit that the Ministry's hands are tied in this respect. It has got nothing to do with the Ministry of Education. A time has come when the Ministry of Law should also be provided with sufficient jurisdiction to go into that aspect of the question. Otherwise, we cannot have proper type of judiciary which we must have at present. The dynamism of law depends upon the changing concept of socialism as well as economic progress. In our legal institutions we find the same old things being taught. That is necessary, of course, but all the same we have to ensure they know the present trends, how modern mind has got to be interpreted by different judicial bodies. Therefore, it is the imperative need of the day to have some hold, control, over the educational aspect of the matter.

In spite of what we have found in different ages as to the meaning of the rule of law, there is one abiding common aim in all these variants, and that is, the achievement and establishment of the individual against the arbitrary assault of the collective power If our present society cannot protect an individual from the arbitary assault of the collective power, the ideology will completely disillusion us. Therefore, it is all the more necessary, in view of the present context of things, that the Law Ministry should be raised to a higher level and should have a wider perspective.

Coming to the method of reqruitment to the different judicial bodies, I should point out that the Constitution so provides that the high court judges cannot be appointed without the consultation of the Governor. Of course, the Chief Justices are there, but, all the same, through the Governor, the executive can use its influence. I understand that the Law Minister in his reply may say that in no case undue influence is used. But it is the other way round. Anybody aspiring to be a high court judge, who cannot in the normal course expect to become one, will certainly look upon certain favour or influence from the executive. Therefore, the very introduction of the Governor's recommendation for the appointment of high court judges is fraught with ominous consequences. I hope that appropriate measures would be thought out and, if necessary, the Constitution should be so amended as to remove the element of influence by the executive in the matter of these appointments.

Then, coming to the question of standards, I submit that the quality

[Shri R. Barua]

and standard of the judicial machinery at different reaches have very much deteriorated. But I know that the Law Minister will say that it is a matter which is not within his jurisdiction. Therefore, I say once again that if it is not in his jurisdiction, in whose jurisdiction these matters are to be left? Because of the quality which has deteriorated, there has been no proper impact of the modern progressive laws on the people. The result is that there is some sort of cynical approach on the part of the common men. To create a proper atmosphere, it is not only the educational system that should be looked into but also other amenities which should have to be seen: whether they are provided or can be provided or not. There is nobody to look after the minimum amenities of life to the Judges, to the magistracy and other agencies through which the law is being administered today. Therefore, that is one subject on which there should be a comprehensive treatment so that the rule of law can be advanced.

Coming to the legal aid, our Minister, Shri Sen, is very candid; he openly admits that this is the need of the day, but unfortunately, he has not been able to do anything in this respect except in regard to Scheduled Castes and the tribal people. When we talk of legal aid, the question of finance comes, and therein his hands are tied. Then again, it is also a matter for the State legislatures to deal with. There are also the law departments in the States, but they are also equally incompetent, because the Law Ministry is more or less a secretariat for the legal advice and nothing more. They do not have the sympathy either of the Finance department or of the administrative machinery. Therefore, this is an important matter in which the Law Ministry should at least create and set on foot a comprehensive consultation among the different Ministries. Otherwise, however much the present law may be said to be progressive, it would not have the desired effect on the people.

In recent times, there have been so many laws with regard to the land tenure and all other matters, but to get advantage of this and to take the benefit of the law to the lowest rung of the people, this matter of legal aid is very much important. This has also been rightly pointed out by various hon. Members.

Coming to election matters, I submit that the Election Commissioner's office and his service tenure are yet to be determined by an Act of Parliament. I hope the Minister would bring a proper law before the Parliament so that any dispute that may in future arise may be resolved. Similarly, under article 98(2) the Parliament has to make law for the purpose of the secretariat of the two Houses of Parliament. Up till now no law has been brought. I am pointing this out because the controversy may again arise with regard to this aspect of the matter. So, I hope the Law Ministry will bring forward proper measures under articles 324(5) and 98(2).

I also want to know whether the Government has decided when they are going to hold the mid-term elections in Orissa and Kerala, because this matter should not be delayed any further. If anything has got to be done, the declaration should be made right in time.

Lastly, once again I would appeal to the Minister of Law that we want something to maintain the human rights. I would once again remind him of the Universal Declaration of Human Rights adopted in 1948 by the General Assembly of the United Nations:

> "It is essential if man is not to be compelled to have recourse, as a last resort, to rebellion against tyranny and oppression, that human rights should be protected by rule of law."

This has become all the more important after the present developments in our country, as we have found from the debates this morning. I also want to know from the hon. Minister if there is any attempt under consideration to whittle down the powers of High Courts under article 226. There is a rumour that the powers under article 226 may be abridged so far as the other tribunals are concerned. I hope the Minister will reply to that also.

डा० राम मनोहर लोहिया : (फर्रुखाबाद) : उपाध्यक्ष महोदय, विधि मंत्रालय को खर्चा नहीं मिलना चाहिये क्योंकि देश में कानून का राज खत्म हो रहा है और मौज का राज बढ़ रहा है ।

एक माननीय सदस्य : शुरू हो रहा है ।

डा० राम मनोहर लोहिया : शुरू तो पहले हो गया था अब बढ़ गया है और तेजी से बढ़ रहा है । श्री केशव सिंह प्रतीक बन गए हैं उसी लघु मानव के, छोटे आदमी के जो गरीबी का मार खाता हुआ अपने आत्म सम्मान को बचाता है और .....

Mr. Deputy-Speaker: We are not competent to discuss that matter. We are not sitting in judgment over the U.P. Legislature.

डा० राम मनोहर लोहिया : विधि मंत्रालय पर मैं बोल रहा हूं । विधि मंत्रालय का काम है ....

उपाध्यक्ष महोदय : नहीं, नहीं ।

डा० राम मनोहर लोहिया : मैं कोई नाम नहीं लूंगा । कोई भी छोटा आदमी गरीबी की जब मार खाता है और फिर जब वह अपने आत्म-सम्मान को बचाता है तब कानून की भी मार खाने लगता है । एक मदमस्त बहुसंख्या और उस के चाकर विधान सभा में बैठ कर न सिर्फ कानून बनाते हैं बल्कि सजा भी देने लगते हैं । यह बड़ी महत्व की बात है कि हिन्दुस्तान का संविधान कानून बनाने के काम को और कानून को लागू करने के काम को बिल्कुल अलग कर देता है क्योंकि हमारे न्यायालय को सर्वोच्च न्यायालय कहा गया है जो इंगलिस्तान में नहीं है ।

Shrimati Lakshmikanthamma (Khammam): Sir, I rise to a point of order. Can we discuss it here? Does it not amount to a breach of privilege? The State Assembly has passed a certain thing by a majority? Are we competent to discuss it here?

Mr. Deputy-Speaker: I have told him that we cannot discuss it here.

Shri Radhelal Vyas: And, the Law Ministry has nothing to do with it.

डा० राम मनोहर लोहिया : विधि मंत्रालय की बात कर रहा हूं । विधि मंत्रालय का काम है ।

उपाध्यक्ष महोदय : उत्तर प्रदेश विधान सभा में जो बात होती है, उस के बारे में आप नहीं कह सकते हैं ।

डा० राम मनोहर लोहिया : मैं विधि मंत्रालय की बात कर रहा हूं । (हंसी) । जो चाहता हूं कहूंगा । क्या यह भी कोई तमाशा है ? क्या यहां बहुसंख्या मेरी जबान को बन्द करने की कोशिश करेगी ? यहां पर भी आप देख रहे हैं ....

Mr. Deputy-Speaker: You cannot speak on what happened in the U.P. Legislature.

डा० राम मनोहर लोहिया : मैं उत्तर प्रदेश को बिल्कुल छोड़े देता हूं । मैं एक सिद्धान्त की बात बता रहा हूं । अगर कहीं पर किसी सभा में, समझिये जर्मनी की या इंगलिस्तान की विधान सभा में- इंगलिस्तान

[डा० राम मनोहर लोहिया]

को छोड़ दीजिये वह तो बहुत वाहियात मुल्क है जहां बहुत से लोग समझते हैं कि हाउस आफ कामंज है, लेकिन वहां पर हाउस आफ लार्ड्स् सब से बड़ा न्यायालय है, वहां पार्लियामेंट में कुछ खिचपिच हो जाती है न्यायपालिका की, लेकिन अमरीका में सुप्रीम कोर्ट सब से बड़ा न्यायालय है। अगर कोई आदमी कहे कि अमरीका के सैनेट और अमरीका के हाउस आफ रिप्रिजेन्टेटिव को अधिकार है किसी को सजा देने का, तो लोग उस पर हंसेंगे। आप छोड़ दें। हिन्दुस्तान की लोक सभा और उत्तर प्रदेश की विधान सभा को। मैं कहना चाहता हूं कि कहीं किसी विधान सभा में अगर एक पागल बहुमत किसी आदमी की सुरक्षा, जान की सुरक्षा को खतरे में डालता है और उस की आजादी को . . . .

श्री फ० न० तिवारी (बगहा) : प्वाइंट आफ आर्डर, सर। एक विधान सभा के बहुमत को पागल कहना कहां तक उचित है ?

Mr. Deputy-Speaker: The hon. Member may please withdraw the word *pagal*. He cannot call a legislature *pagal*.

डा० राम मनोहर लोहिया : मैं सिद्धान्त की बात कह रहा हूं। किसी एक बहुमत को अगर आप ने समझ लिया है तो उस के लिए मैं बता रहा हूं कि . . . .

उपाध्यक्ष महोदय : आप इस तरह से. . .

डा० राम मनोहर लोहिया :

I said that if a mad majority in any legislature takes it into its hands. . . .

Mr. Deputy-Speaker: Everything is passed by a majority in a legislature. You cannot call a legislature *pagal*. The hon. Member may please withdraw that word.

Shri Tridib Kumar Chaudhuri (Berhampur): Sir, I rise to a point of order. Dr. Lohia was just illustrating a hypothetical case. He was saying that if in a legislature a mad majority takes a wrong decisions. That was a hypothetical case that he was illustrating. He was not referring to any particular legislature in the country. He is perfectly entitled to illustrate a hypothetical case.

Mr. Deputy-Speaker: He is dealing with a particular case, Shri Chaudhuri.

डा० राम मनोहर लोहिया : यह बिल्कुल नहीं है। इस के ऊपर आप बहस कर लीजिये यह बिल्कुल नहीं है। आप देखिये।

Shri U. M. Trivedi: I will make one submission. I have got no bias for or against Dr. Lohia. All that he is saying is in general terms. He is not saying that this majority is *pagal*. His version is that any majority which acts in this manner is *pagal*. He does not talk about this majority.

The Minister of Law (Shri A. K. Sen): The innuendo is quite clear.

Shri U. M. Trivedi: There is no insinuation about anybody.

Mr. Deputy-Speaker: I wish such expressions are not used.

श्री राम मनोहर लोहिया : सब की अपनी अपनी जबान है, सब की जबान अलग अलग है। जबान के ऊपर आप इतनी रोक न लगायें। आप खाली देखिये कि मैं कहीं किसी कानून का उल्लंघन कर रहा हूं या नहीं। मैं एक मिसाल देता हूं। हम चालीस करोड़ हैं। इन में से ३९ करोड़ ९९ लाख ९९ हजार और ९९९ आदमी अगर एक राय हो जायें किसी मामले में और मैं अकेला पड़ जाऊं तो भी मेरी चाहे जो राय हो, सब कुछ हो, लेकिन जब तक मैं अपनी राय पर दृढ़ हूं और किसी कानून का उल्लंघन नहीं करता हूं, तब तक इन ३९ करोड़ ९९ लाख और ९९९

आदमियों को कोई हक नहीं है कि वे मेरी जान की सुरक्षा को खतरे मे डाल दें या मेरे सम्मान का, मेरी इज्जत का हनन करें और अगर वे ऐसा करेंगे तो मैं उन को पागल कहूंगा ।

आज सोक्राटीज को पागल कहा गया है या उस समय की एथेन्स की जनता को जिस ने सोक्राटीज को फांसी लगाई थी । वह तो अकेला आदमी पड़ गया था जब वक्ती तौर पर हम समसामयिक दुनिया में कोई चीज अपनी आंखों के सामने देखते हैं तो चिढ़ने लग जाते हैं । आज दो ढाई हजार वर्ष बाद सारी दुनिया कहती है कि समझदार, बुद्धिमान और बड़ा ज्ञानी आदमी था, और उस वक्त की एथेन्स की जनता, जिस ने उस को फांसी की सजा सुनाई थी वह पागल थी । यह बहुत बड़ी बातें हैं, उपाध्यक्ष महोदय, यह कोई उत्तर प्रदेश या दिल्ली से सम्बन्ध नहीं रखती है । यह चीज मैं आप के सामने रखना चाहता हूं कि विधि मंत्रालय का पहला काम है कि वह आदमी को, एक अकेले और छोटे, लघु मानव को हिन्दुस्तान में सुरक्षा दे । जान की सुरक्षा और दूसरे प्रकार की सुरक्षा जो कि हमारे संविधान की धारा २० और धारा २१ में लिखी हुई हैं । जब यह सुरक्षायें किसी आदमी को नहीं मिलती तो मैं कहूंगा कि यह राज कानून का राज नहीं है, यह मौज का राज हो गया है और मौज में चलते हुए मैं विधि मंत्रालय को एक पैसा देना नहीं चाहता ।

17 .00 hrs.

Shrimati Lakshmikanthamma: Sir, again I would like to raise a point of order. Whether he is referring to a particular Assembly or not, if he is referring to the Assemblies as a whole, it is a breach of privilege of any Assembly.

Mr. Deputy-Speaker: Order, order. There is no point of order. He calls this Government *"Mauj ka Raaj"*.

Shrimati Lakshmikanthamma: Sir, in the eyes of mad people all are mad people.

Shri S. M. Banerjee: That should be expunged.

डा० राम मनोहर लोहिया : अब मैं क्या कहूं, बनर्जी साहब, आप जानते हैं . . . .

श्री रामसेवक यादव : क्या यह इंटरप्शन चल रहे हैं ।

डा० राम मनोहर लोहिया : चलने दो । यह हमेशा से दुनिया का नियम है कि जो आदमी सही होता है वह अपने जमाने के लिये पागल हुआ करता है लेकिन इतिहास तय करता है कि कौन पागल है ।

विधि मंत्री जी को मैं याद दिलाऊंगा कि किसी वक्त बेकन ने कहा था कि जज लोग शेर होते हैं लेकिन शेर तख्त के नीचे । जब मैं कहीं भी किसी जगह किसी एक जज को देखता हूं जो कोशिश करता है कि वह तख्त के नीचे वाला शेर न रहे बल्कि तख्त के बगल में बैठा हुआ शेर रहे तो मेरी तबियत खुश होती है, और आज मैं अभिमान के साथ कहता हूं कि हमारे देश में इस तरह के जज होने लगे हैं ।

इन सब चीजों पर जब मैं सोच विचार करता हूं कि इन्सान, अकेला इन्सान, आज चारों तरफ थपेड़े खाता है, उसकी कोई हैसियत नहीं है, तब मुझे यह भी कहना पड़ता है कि आज बड़े आदमियों की इज्जत अपने देश में इतनी बढ़ गई है कि अगर वह कत्ल भी कर देते हैं, और उनको लम्बी लम्बी सजायें भी मिल जाती है, तो भी सरकार उनकी सजाओं को आधी भुगत जाने पर भी, या कम भुगतने पर भी, माफ करती है और उनको छोड़ दिया करती है । किस तरह से हम कानून के प्रति लोगों के मन में इज्जत और प्रतिष्ठा बढ़ायेंगे अगर ऐसी सूरत चलती गई । बड़े आदमी की खराब से खराब अपराध करने पर भी, कोई बड़ा अफसर है, बड़ा आदमी है, उस की बड़ा से

[डा० राम मनोहर लोहिया]

बड़ा अपराध करने पर भी, पहले तो गिरफ्तारी नहीं होती और अगर गिरफ्तारी भी होती है और सजा भी हो जाती है तो वह छूट जाया करता है जब कि छोटे आदमी के लिये कानून का सहारा नहीं रहता ।

इस सम्बन्ध में जो देर वाली बात श्री सिंहासन सिंह जी ने उठायी थी मैं अपने अनुभव और वैसे भी बहुत जोर के साथ कहना चाहता हूं कि आज हिन्दुस्तान में केवल इसलिये कि न्याय देने वाले लोगों की, खास कर जो जिला स्तर के न्याय देने वाले लोग हैं, मुकदमों को आगे बढ़ा देने की आदत सी पड़ गई है, किसानों के अरबों रुपयों का नुकसान हो जाता है । उनसे कह दिया जाता है कि फलाने दिन अदालत में आना । उनके आने का खर्च, उनके काम का नुकसान, अगर इन सब का हिसाब लगाया जाय तो अरबों का नुकसान हो जाया करता है । छोटे आदमी की इस देश में बहुत कम इज्जत रह गई है, उसके सुभीते का बहुत कम ध्यान रक्खा जाता है ।

इसी तरह से आज अपने देश में कत्ल के बारे में हालत है, और मैं एक, दो, दस आदमियों की कत्ल की बात नहीं कहता हूं, आज देश में झुंडों का दिन दहाड़े कत्ल हो रहा है । विधि मंत्रालय कह सकता है कि इससे हमारा क्या मतलब । लेकिन आखिर संविधान की धारा २० और २१ हिन्दुस्तान के हर आदमी के लिये है, और अगर ऐसी स्थिति पैदा हो जाये जिसमें सैकड़ों की तादाद में लोग मरने लग जायें, वे हिन्दू हैं या मुसलमान हैं इसको छोड़ दीजिये, लेकिन सैकड़ों की तादाद में दिन दहाड़े सड़कों पर लोग मरने लग जायें तो कहां है संविधान की धारा २० और २१ । वे क्यों मरते हैं इसका सबब ढूंढना होगा पड़ेगा । सब से पहले मैं यह कहना चाहता हूं कि कानून और व्यवस्था की जड़े जो लोगों के दिमाग में हुआ करती हैं उन जड़ों को हिला दिया जाता है, और इस मामले में माननीय भारत सरकार कानून और व्यवस्था की जड़े जो लोगों के दिमागों में है उनको हमेशा हिलाया करती है । आये दिन जो इस समय देश की जनता है उसको भड़का दिया जाता है, कभी सीमा उल्लंघन की बात कह कर, कभी पाकिस्तान के हिन्दुओं की बात कह कर । उन का मन भड़का दिया जाता है, धड़कन हो जाती है और कार्य सम्पन्न नहीं होता तब फिर लोगों की तबियत होती है कुछ करने की, धरने की । मैं विधि मंत्रालय को सलाह दूंगा कि वह इस मामले पर अच्छी तरह से सोच विचार करे कि किस तरह से कानून और व्यवस्था की जड़ों को फिर से लोगों के मन में, हिन्दुओं के मन में, जमाया जाये नहीं तो नतीजा क्या होगा कि पाकिस्तान में हिन्दू मरेंगे, यहां की भारत सरकार कुछ करेगी नहीं, लोगों को खाली भड़का देगी, और तब हिन्दुस्तान के हिन्दू मुसलमानों को काटने लग जायेंगे । इसलिये मैं यह आरोप लगाना चाहता हूं कि अगर सच पूछिये तो विधि मंत्रालय की सब से बड़ी जिम्मेदारी है हिन्दुस्तान की सड़कों पर मुसलमानों के कटने की, और भारत सरकार की भी । इस तरह कानून और व्यवस्था के बारे में लोगों के दिमागों में जो जड़ें हैं उन्हें मजबूत करना बहुत जरूरी हो गया है । जो हमारे कानून हैं, अगर आप उनकी धाराओं की तरफ ध्यान देंगे, खास तौर से एक कानून की धारा के बारे में मैंने बड़ी कोशिश की कि वह मिटाई जाये । वह फौजदारी की दफा १०९ है जिसमें हर किसी को पकड़ कर बन्द कर दिया जाता है जेल में । मैं समझता हूं कि इस वक्त कम से कम २० या ३० हजार आदमी इस दफा में जेलखानों में बन्द होंगे । मैं आपसे अर्ज करूं कि यहां पर ऐसा मामला है कि गरीब आदमी, लघु मानव के ऊपर यह सजायें आती है, बड़े आदमियों पर नहीं । लघु मानव होता है, शहर में काम ढूंढने जाता है, शहर

में उसका कोई रिश्तेदार नही है और १० या ११ बजे रात तक सड़कों पर घूमता है। मान लीजिये कि उससे पुलिस वाले से अदावत हो गई या उसके शान, सम्मान में बट्टा लग गया, तो उसको पकड़ लिया जाता है। एक लोहे की छड़ होती है एक दियासलाई होती है और एक मोमबत्ती होती है।

श्री स० मो० बनर्जी : एक ब्लेड भी होता है।

डा० राम मनोहर लोहिया : एक ब्लेड भी होता है। वह शायद आज जरूरी नहीं रह गया है। इन तीन चार चीजों को लेकर उसको फौरन साल छः महीने के लिये बांध दिया जाता है। एक एक लोहे की छड़ों से ५०, ५०, ६० ६० और ७० ७० आदमियों को जेल भेजा जा चुका है। सब लोग जानते हैं कि झूठ का बाजार खुला हुआ है, लेकिन फिर भी फौजदारी की दफा १०९ को अब तक कानून में रक्खा गया है। वह पुराने जमाने से, जब कि हिन्दुस्तान में अंग्रेज का राज था, है। आज हिन्दुस्तान में जो अमन चैन है, कानून और व्यवस्था है, उसकी जड़ कहां है। विधि मंत्री साहब इस प्रश्न पर गौर करेंगे कि कौन सा हिन्दुस्तान में अमन चैन है, कौन सा अधिकार है और कौन सा तत्व है, उसका क्या कारण है। तीन चार तत्व हैं जो हमारे देश में कानून और व्यवस्था को कायम रखते हैं, शायद अंग्रेज के जमाने से। एक तत्व है गुंडे। गुंडे कानून और व्यवस्था को कायम रखने के लिये आज भी हैं। दूसरा तत्व है पुलिस और तीसरा तत्व है बड़े आदमी क्योंकि गुंडे और पुलिस मिल कर ऐसी कार्रवाइयां करते हैं जिससे कि बड़े आदमियों को कोई नुकसान न पहुंचे। इसलिये बड़े आदमी फिक्र नहीं करते, वे गुंडों के काम में दखल नहीं डालते। गुंडे और पुलिस वाले मिल कर साधारण आदमियों के और छोटे आदमियों के जीवन में दखल डालते हैं, उनको तंग करते हैं, उन को लूटते हैं और जो कुछ उनके साथ में होता है उस तरह की कानून की व्यवस्था चलती है और बड़े आदमी मजे से अलग से अपने जीवन को एक सुरक्षित द्वीप जैसा बनाए हुए हैं, और उसमें अपनी जिन्दगी चलाया करते हैं। जब तक इस तरह की व्यवस्था को न तोड़ोगे, हो सकता है कि गड़बड़ी पैदा हो क्योंकि एकाएक गुंडों को, जो कि अपने कानून और अपने व्यवस्था का पाया बनाये हुए हैं, अगर हटाया जाता है तो गड़बड़ी जरूर पैदा होगी और जो पुलिस वाले उनके साथ रहने के आदी हो गये हैं वे भी गड़बड़ करेंगे। लेकिन जब तक इस गडबड़ी का सामना करने के लिये सरकार तैयार नहीं हो जाती, जब तक पुलिस, गुंडों और बड़े आदमियों के इस त्रिकोण को तोड़ने के लिए सरकार तैयार नहीं हो जाती, तब तक हिन्दुस्तान में कानून और व्यवस्था किसी तरह से चल नहीं पायेगी।

अब मैं आपसे कुछ छोटी मोटी बातें कह कर समाप्त करता हूं।

यहां दिल्ली में यह हालत है कि अगर किसी पढ़े लिखे आदमी से जमानत ली जाती है तो उससे अंगूठे का निशान करवाया जाता है। इस मामले में मेरा अपना खुद का अनुभव है। इसी कांग्रेस सरकार के मातहत पांच आदमियों ने मुझे जबरदस्ती पकड़ कर--एक आदमी तो मुझे पकड़ नहीं सकता था--मेरे अंगूठे का निशान लिया क्योंकि मैंने दस्तखत करने से इन्कार कर दिया था। उन्होंने सोचा कि अंगूठे के निशान से काम चल जाएगा। इस तरह से इस विधि मंत्रालय का काम काज चल रहा है, इस पर आप ध्यान दें। जब तक आप देश में व्यक्ति की सुरक्षा नहीं कर सकते तब तक आपको सफल नहीं कहा जा सकता और हमारे विधि मंत्री इस मामले को जानते हैं, लेकिन अंग्रेजो के इलाके तक ही। मैं कहना चाहता हूं कि सिर्फ अंग्रेजों ने ही कानून नहीं बनाया रूसियों ने भी कानून बनाया है और जरमन आदि ने भी कानून बनाया है। लेकिन

[डा० राम मनोहर लोहिया]

हमारा दिमाग तो केवल अंग्रेजी में ही जकड़ा रहता है । और दुनिया में क्या हो रहा है यह देखते ही नहीं क्योंकि दूसरी खिड़कियां खुली नहीं हैं । मैं कहता हूं कि आप अध्ययन करें कि किस प्रकार रूस में न्याय किया जाता है, किस प्रकार जरमनी में न्याय किया जाता है । आपको देखना चाहिए कि अमरीका में किस प्रकार न्याय किया जाता है । वहां के सर्वोच्च न्यायालय ने हाल में कुछ अच्छे फैसले किए हैं । यह तभी हो सकता है कि जब अंग्रेजी का खातमा हो और हमारे दिमाग की खिड़की खुले । फिर भी मैं कहता हूं कि जितना हो सके न्याय और व्यवस्था को सुधारने का प्रयत्न किया जाना चाहिए ।

और अन्त में तो मैं यह कहना चाहता हूं कि इस विभाग को एक पैसा नहीं देना चाहिए ।

Shri N. C. Chatterjee (Burdwan): Mr. Deputy-Speaker, Sir, I am generally a strong critic of the Government but I must admit that some of the observations and criticisms made about the Law Ministry are not quite fair. They are based upon a misconception of the functions of the Law Ministry.

Sir, when I came to this Parliament in the year 1952, I remember I had to attend the first meeting of the Business Advisory Committee—I was then representing a Party—and when I pressed that there must be some allocation of time for the Law Ministry, the Parliamentary Affairs Minister almost fainted. He said, "Nothing like that has happened in the history of the Legislature; never has there been a debate on the Law Ministry. What is this new innovation Mr. Chatterjee is going to introduce?". After a good deal of discussion, the matter was referred to the Prime Minister and I am happy that ultimately there was some allocation made for the discussion of the Law Ministry and the Prime Minister said, "Now that Mr. N. C. Chatterjee is here, I am afraid we must make some allocation for that".

Sir, I stood up here in this House and I made a point which I am repeating today after twelve years—I am sorry that it has not yet been translated into practice—and it is this: Why should the judiciary be not under the Law Minister? What is the point of having a man of the forensic attainments and legal talents of Mr. Sen as the Law Minister of India and not entrusting him with the important task of looking after the judiciary of India? Deliberately and consciously, you know, Indians were made Law Ministers during the British regime. Lord Sinha was the first Law Minister, then came another man from Bengal and there was a general saying in Delhi that Bengal was producing jute and Law Ministers in India! But whatever it is, because Indians were made Law Ministers and because Indians had to be given some Cabinet portfolio, they did not place the judiciary under the Law Minister. If the Prime Minister had been here today, I would have pressed on him that that ignoble British tradition should go. I pressed Dr. Katju who was then the Home Minister, "Why do you stick to this position of the old British times?" They deliberately did not entrust the administration of the judiciary to an Indian and, therefore, they kept it under the Home Minister who was always a Britisher. I think, in independent India that outlook should go, that outlook should be completely renovated and there should be judiciary completely under the Law Ministry. If that had been done, I am quite sure the ignoble crisis in another State, U.P., which is a great shock to the rule of law and which is greatly distressing everybody who wants fair administration of justice and wants that the judiciary should have a very high status in our

body politic, would not have happened. Possibly, he would have arranged for a Presidential reference to the Supreme Court and that would have avoided all the trouble. But I am pressing today that this should be done.

I had also made one other suggestion. I am very happy that the then Law Minister, Shri C. C. Biswas, who had been a judge of the Calcutta High Court and was a distinguished lawyer had accepted my suggestion. I had pressed for the appointment of a law Commission and that suggestion was accepted; the Law Minister then stood up and said 'I accept the suggestion of Shri N. C. Chatterjee'. I am today sorry that although the Law Commission has been appointed and it is functioning for so many years, yet, many of the statutes have not been renovated. I am slightly disappointed at their output and their work. I wish the Law Minister would give some more directives so as to galvanise the Law Commission into a better organisation. At least those statutes like the Indian Contract Act and other out-moded statutes which require renovation, having regard to the progress of events, having regard to the tremendous change in the evolution of commercial law should now be put on a proper footing. I hope that something will be done.

The third thing that I want to say is that after Sir Tej Bahadur Sapru who was the Law Minister, absolutely nothing has been done to secure expedition in the administration of justice. You would remember that Sir George Rankin who ultimately was the Chief Justice of the Calcutta High Court was made the chairman of an important committee, and the Rankin Committee made very important recomendations for expediting the disposal of cases, and that led to great relief. Now, I am satisfied that the time has come for the Law Minister to appoint an all-India Commission. There is nothing more important, and nothing more urgent than to maintain the rule of law in proper perspective. There are so many disruptive forces now in operation in India. So many centrifugal forces in operation. But there is one thing, namely the rule of law, one Civil Procedure Code and one Cirminal Procedure Code, which is a great synthetic force, and this synthetic force should be kept up and should be properly worked out so as to maintain the integrity of India intact. Therefore, I am suggesting that Shri A. K. Sen as the Law Minister should now appoint an all-India Commission for securing expeditious justice. It is absolutely clear that that can be done.

There is a good deal of justification in the criticism of my hon. friend Shri Sinhasan Singh, Dr. Ram Manohar Lohia and others who spoke. There is regrettable delay. Shri A. K. Sen and I had been to Moscow as members of the Indian lawyers' delegation. It is impossible for us to copy, and we do not want to copy also, all that happens there. But after Shri A. K. Sen came away, I was taken to a people's court in Moscow, and that court was dealing with a very important industrial dispute. After the case was over, the Chief Judge sent for me. I went into the chamber. The Chief Justice had known that I had been associated with the administration of justice in India. And she was a lady. She asked me 'Mr. Chatterjee, how do you like our administration of justice? You saw that.' I said 'I am very happy to see that although the State is the employer, still you have done justice to the worker'. Then, I said to her 'May I look at your plaint?'. She said 'Why?'. I said 'I want to know when the suit was filed.' You will be amazed to know that the suit was filed on the 19th Novemer and the case was finished on the 22nd November.

Shri Ranga: That is people's court.

Shri N. C. Chatterjee: Then, I asked 'How is this possible?'. She said 'On

[Shri N. C. Chatterjee]

the 19th November, I got it; I immediately ordered my registrar to telephone to the department concerned, and the department sent their man, and took a copy; I then ordered that the written statement should be filed the next day; and today, the case is over'. Then, she added 'Mr. Chatterjee, let me know how much time you take in your courts in similar cases?'. I am sorry that I could not tell her the truth. I had to say 'As many months as you took days'. I could not say 'as many years as you took days'. I was appearing in an important industrial dispute case yesterday in the Supreme Court, and believe me when I say that it started in 1958 and it was disposed of yesterday, and the judgment possibly is coming in a few days. Therefore, there is a lot to be done, and I hope Shri A. K. Sen will do something and take constructive steps in this matter.

There is one other thing that I would like to mention. I had been to Aligarh last Saturday to argue an important election case. There, the Bar had invited me to give them a talk on some subject, and there I was amazed to know that a number of lawyers were starting a hunger strike this week in Aligarh because of the impossible corruption which was going on in the courts there. It is an absolute scandal—the corruption is going on. I know that the Chief Justice of India feels strongly on this subject. I was present in Patna when he spoke on this very subject at the Legal Symposium. I am quite sure Shri A. K. Sen is of the same opinion. I was invited by the Home Minister along with other friends to weed out corruption. It is the *Brashtachar Nivaran Samiti*. Whatever it is, it is high time that the *Brashtachar Nivaran Samiti*. should be done immediately.

We all know that most of these dilatory tactics and strategy are being resorted to by the lower staff, the administrative staff. Something should be done about it. I hope if this All India Commission is appointed for securing expeditious justice, they will also tackle this problem and take effective steps. That will be an eye-opener and that will also set things right.

Shri D. C. Sharma: Has the hunger strike started?

Shri N. C. Chatterjee: They are starting.

Shri S. M. Banerjee: I support the points mentioned by my hon. friend, Shri Daji, and others. This morning a question was raised by my hon. friend, Shri Nath Pai, about the constitutional crisis in U.P. The Speaker in his wisdom also said that there was a constitutional crisis in U.P. But it is really most unfortunate that when everybody admits today that there is a constitutional crisis, this august House which can amend the Constitution, cannot discuss it because the matter has been referred to the Attorney-General.

I am not going to discuss the merits of the case.

Mr. Deputy-Speaker: Nor can we discuss the Speaker's ruling.

Shri S. M. Banerjee: He said that there is a constitutional crisis—I am repeating it.

I am only concerned with one thing, that we have to establish a sort of convention either in this House or outside and we must come to a decision as to which is supreme, the Constitution or the Legislature.

श्री कछवाय (देवास) : उपाध्यक्ष महोदय, हाउस में कोरम नहीं है ।

Mr. Deputy-Speaker: The bell is being rung—Now there is quorum. Shri Banerjee.

Shri S. M. Banerjee: The same question was raised by Shri Karanjia. I remembtr in his reply he said that

we have a written Constitution in our country and this Parliament is a creature of that Constitution. This is really a very serious matter. When I speak on it, I am aware of the rights and privileges of Members including myself.

Shri D. C. Sharma: He is not at all aware.

Shri S. M. Banerjee: So I would request the hon. Law Minister: let the Attorney-General address this House so that our mind may also be clear, and this sort of constitutional crisis which has cropped up in U.P., and which may be followed in other States, does not take place.

Imagine a situation in which the Marshal of this House is going to arrest a Supreme Court Judge.

An Hon. Member: He is ready to arrest you now!

Shri S. M. Banerjee: The Marshal of the U.P. Assembly is really going today, he must have gone, to arrest the High Court Judges, and an orderly of the High Court to the Speaker of U.P. Assembly to arrest him. Tomorrow there will be two more privilege issues for contempt against that particular orderly of the High Court who has gone to the Speaker, and the Marshal of the Legislative Assembly. So, I cannot imagine what is happening in U.P. today. We should take it more seriously. This particular case reminds me of the American free-style wrestling at a political or democratic level, one man fighting against another. So, there should be a decision, and it is high time that the Centre intervened because, according to the Constitution....

Mr. Deputy-Speaker: He is indirectly going into the merits of the case.

Shri S. M. Banerjee: Can I not demand the intervention of the Centre?

Mr. Deputy-Speaker: Do not deal with the merits of the case. That you can do when the motion comes before the House.

Shri S. M. Banerjee: My argument is only based on the observations made by the Law Minister and the Home Minister.

Mr. Deputy-Speaker: We are not discussing that issue here now. We are on the Demands of the Law Ministry.

Shri S. M. Banerjee: The second point is about free legal aid to the poor. Many promises have been made by the hon. Law Minister in this House, and I know that some of the Bar Associations forwarded to the Law Minister the names of certain good advocates who really want to fight for those who are poor and who cannot possibly afford to pay to get justice. I wold like to know specifically from the hon. Minister what concrete steps have been taken in this direction. It is high time that some legal help was given to those for whom it has become impossible to get justice, to whom it is practically denied. Though justice can be made available to them, because of their financial condition, it is very difficult for them to get justice. If there is a litigation going on about land, the person must sell a patch of his land and go to the court of law to see that the other patch is saved from a big zamindar. This is the tragedy of this country.

Then, about the separation of the judiciary from the executive, my hon. friend Shri Sinhasan Singh has dealt with the point nicely, and given an an illustration in a very picturesque way as to what is happening in U.P. All the magistrates are physically afraid of taking any independent decision because of the Additional District Magistrate and the District Magistrate.

An Hon. Member: The High Court Judges are afraid.

Shri S. M. Banerjee: I do not want to mention about High Court Judges, but the magistrates who try at the intial stage are unable to take a decision, because their confidential reports are written by the Additional District Magistrate, and the Additional District Magistrate's confidential report is written by the District Magistrate, and naturally they cannot possibly give justice, however much the case may be in favour of those who are supposed to be accused.

Mr. Deputy-Speaker: He may continue tomorrow.

17.30 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 25, 1964/Chaitra 5, 1886 (Saka).

MGIPND—2640 (Ai) LSD—7-4-64—980.